Draft Scheme Information Document
ICICI Prudential Fixed Maturity Plan – Series 79
(A Close – Ended Debt Fund)
From
ICICI PRUDENTIAL MUTUAL FUND

This Product is suitable for investors who are seeking*: 

- Short Term Savings Solution – For Plans having duration of more than 3 months and upto 13 months.
- Medium Term Savings Solution – For Plans having duration of more than 13 months and upto 1100 days.
- A Debt Fund that seeks to generate income by investing in a portfolio of fixed income securities/debt instruments maturing on or before the maturity of the Scheme.

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them

Offer of Units of Rs. 10 each during the New Fund Offer period only.

Being a close-ended fund, the Plans under the Scheme will not reopen for subscription.

The Scheme is proposed to be listed on National Stock Exchange of India Limited.

<table>
<thead>
<tr>
<th>Plans</th>
<th>New Fund offer opens</th>
<th>New fund offer closes</th>
</tr>
</thead>
<tbody>
<tr>
<td>Plan A to Z</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Name of Mutual Fund: ICICI Prudential Mutual Fund

Name of Trustee Company: ICICI Prudential Trust Limited
Corporate Identity Number: U74899DL1993PLC054134

INVESTMENT MANAGER
ICICI Prudential Asset Management Company Limited

Registered Office:
12th Floor, Narain Manzil,
23, Barakhamba Road,
New Delhi – 110 001
www.icicipruamc.com

Corporate Office:
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website: www.icicipruamc.com,
email id: enquiry@icicipruamc.com

Name of Trustee Company
ICICI Prudential Trust Limited
Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001

The particulars of ICICI Prudential Fixed Maturity Plan – Series 79 (the Scheme) have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID after the date of this Document from the Mutual Fund/Investor Service Centres/Website/Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of ICICI Prudential Mutual Fund, Tax and Legal issues and general information on www.icicipruamc.com.

The Mutual Fund or AMC and its empanelled brokers have not given and shall not give any indicative portfolio and indicative yield in any communication, in any manner whatsoever. Investors are advised not to rely on any communication regarding indicative yield/portfolio with regard to the Scheme.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated January 18, 2016.

National Stock Exchange of India Limited Disclaimer:

"As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/53930 dated December 14, 2015 permission to the Mutual Fund to use the"
Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund. Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.
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HIGHLIGHTS/SUMMARY OF THE SCHEME

INVESTMENT OBJECTIVE

The investment objective of the Plans under the Scheme is to seek to generate income by investing in a portfolio of fixed income securities/debt instruments maturing on or before the maturity of the Plans under the Scheme. However, there can be no assurance that the investment objective of the Plans under the Scheme will be realized.

LIQUIDITY

Repurchase facility

No redemption/repurchase of units shall be allowed prior to the maturity of the Plans under this close-ended Scheme. Investors wishing to exit may do so, only in demat mode, by selling the units through NSE or any of the stock exchange(s) where the Scheme will be listed as the Trustee may decide from time to time.

BENCHMARK

<table>
<thead>
<tr>
<th>Duration of the Plans</th>
<th>Benchmark</th>
</tr>
</thead>
<tbody>
<tr>
<td>For Plans with duration from 3 months and upto 1100 days</td>
<td>CRISIL Short Term Bond Fund Index</td>
</tr>
<tr>
<td>For Plans with duration of more than 1100 days and upto 120 months</td>
<td>CRISIL Composite Bond Fund Index</td>
</tr>
</tbody>
</table>

The duration of the Plans under the Scheme will be decided at the time of launch.

The composition of the aforesaid benchmarks is such that, it is most suited for comparing performance of the respective Plans. The Trustees reserve the right to change the benchmark in future, if a benchmark better suited to the investment objective of the Plans is available.

TRANSPARENCY/NAV DISCLOSURE

The AMC will calculate and disclose the first NAV within 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every business day. NAV shall be published in at least two daily newspapers having circulation all over India. The AMC shall disclose portfolio of all the Schemes on the website www.icicipruamc.com alongwith ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month. As required under SEBI (Mutual Funds) Regulations, 1996, portfolio of various Plans would be published on a half yearly basis in one English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head office of the Mutual Fund is situated within one month from the close of each half year (March 31 and September 30). The Mutual Fund shall also disclose the full portfolio of Plans under the Scheme at least on a half-yearly basis on the website of AMC and AMFI.

AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and AMC website (www.icicipruamc.com) by 9:00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.
LOAD STRUCTURE

| Entry Load       | Not Applicable. In terms of circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, SEBI has notified that w.e.f. August 01, 2009 there will be no entry load charged to the Schemes of the Mutual Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor. |
| Exit Load        | Since the Plan will be listed on the stock exchange, exit load will not be applicable. Investors shall note that the brokerage on sales of the units of the Schemes on the stock exchanges shall be borne by the investors. |

MINIMUM APPLICATION AMOUNT

Rs. 5,000 & in multiples of Rs.10 thereafter. The minimum application amount applies to switch in transactions during New Fund Offer period also.

MATURITY

The Plans will have duration from 3 months to 120 months from the date of allotment. The duration of the Plans will be decided at the time of launch. The Plans shall be fully redeemed at the end of the maturity period unless rolled over as per SEBI Regulations. If the maturity date falls on a non-business day, the immediately following business day will be considered as the maturity date for the Scheme.

On maturity of the Scheme, the outstanding units shall be redeemed and proceeds will be paid to the unitholder. The trustees reserve the right to suspend/deactivate/freeze trading, ISIN of the Plans under the Scheme. With respect to closure of the Scheme at the time of maturity, trading of units on stock exchange will automatically get suspended from the effective date mentioned in the notice. The proceeds on maturity will be payable to the persons whose names are appearing in beneficiary position details received from depositories after the suspension/deactivation/freezing of ISIN.

Maturity proceeds would be payable to investors as per the bank details provided in beneficiary position details received from depositories, in case of units held in demat form.

Maturity proceeds to NRI investors:

NRI investors shall submit Foreign Inward Remittance Certificate (FIRC) along with Broker contract note of the respective broker through whom the transaction was effected, for releasing redemption proceeds on maturity. Redemption proceeds shall not be remitted until the aforesaid documents are submitted and the AMC/Mutual Fund/Registrar shall not be liable for any delay in paying redemption proceeds.

In case of non-submission of the aforesaid documents the AMC reserves the right to deduct the tax at the highest applicable rate without any intimation by AMC/Mutual Fund/Registrar.

The Plans under the Scheme shall be fully redeemed at the end of the maturity period of the respective Plans.
ELIGIBILITY FOR TRUSTS

Religious and Charitable Trusts are eligible to invest in certain securities, under the provisions of Section 11(5) of the Income Tax Act, 1961 read with Rule 17C of the Income-tax Rules, 1962 subject to the provisions of the respective constitutions under which they are established.

PLANS/ OPTIONS AVAILABLE UNDER THE PLANS OF THE SCHEME:

Each Plan under the Scheme viz. Plan A to Plan Z, will have separate portfolio. Each such Plan will have following options/sub-Options.

<table>
<thead>
<tr>
<th>Plans</th>
<th>Plan A to Z</th>
</tr>
</thead>
<tbody>
<tr>
<td>Options</td>
<td>Direct Option and Regular Option.</td>
</tr>
<tr>
<td>Sub-Options</td>
<td>Cumulative Sub-Option and Dividend Sub-Option with only Dividend Payout facility.</td>
</tr>
<tr>
<td>Default Sub-Option</td>
<td>Cumulative Sub-Option.</td>
</tr>
</tbody>
</table>

Default Option would be as follows in below mentioned scenarios:

<table>
<thead>
<tr>
<th>Scenario</th>
<th>ARN Code mentioned / not mentioned by the investor</th>
<th>Option mentioned by the investor</th>
<th>Default Option</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Not mentioned</td>
<td>Not mentioned</td>
<td>Direct Option</td>
</tr>
<tr>
<td>2</td>
<td>Not mentioned</td>
<td>Direct</td>
<td>Direct Option</td>
</tr>
<tr>
<td>3</td>
<td>Not mentioned</td>
<td>Regular</td>
<td>Direct Option</td>
</tr>
<tr>
<td>4</td>
<td>Mentioned</td>
<td>Direct</td>
<td>Direct Option</td>
</tr>
<tr>
<td>5</td>
<td>Direct</td>
<td>Not Mentioned</td>
<td>Direct Option</td>
</tr>
<tr>
<td>6</td>
<td>Direct</td>
<td>Regular</td>
<td>Direct Option</td>
</tr>
<tr>
<td>7</td>
<td>Mentioned</td>
<td>Regular</td>
<td>Regular Option</td>
</tr>
<tr>
<td>8</td>
<td>Mentioned</td>
<td>Not Mentioned</td>
<td>Regular Option</td>
</tr>
</tbody>
</table>

In cases of wrong/invalid/incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Option. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Option from the date of application without any exit load.

The Options and Sub-Options stated above will have common portfolio. Direct Option is only for investors who purchase/subscribe units in a Scheme directly with the Fund. Half yearly dividend frequency will be available for Plans having tenure of more than one year, subject to availability of distributable surplus.

Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid.
I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the Scheme may go up or down.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 22.2 lacs made by it towards setting up the Fund.
- The present Scheme is not a guaranteed or assured return Scheme.

- ICICI Prudential Fixed Maturity Plan - Series 79 is the name of the Scheme and Plan A to Z are the names of the Plans under the Scheme and do not in any manner indicate either the quality of the Plans under the Scheme or their future prospects and returns.

- The NAVs of the Plans may be affected by changes in the general market conditions, factors and forces affecting capital market in particular, level of interest rates, various market related factors and trading volumes, settlement periods and transfer procedures.

- The liquidity of the Plan’s investments is inherently restricted by trading volumes in the securities in which it invests.

- Changes in Government policy in general and changes in tax benefits applicable to mutual funds may impact the returns to Investors in the Plans.

- Investors in the Scheme are not being offered any guaranteed/indicated returns.

- From time to time and subject to the Regulations, the Sponsors, the Mutual Funds and investment companies managed by them, their affiliates, their associate companies, subsidiaries of the Sponsors, and the AMC may invest either directly or indirectly in the Scheme. The funds managed by these affiliates, associates, the Sponsors, subsidiaries of the Sponsors and /or the AMC may acquire a substantial portion of the Scheme’s Units and collectively constitute a major investor in the Scheme. Further, as per SEBI (Mutual Funds) Regulations, 1996, in case the AMC invests in any of the schemes managed by it, it shall not be entitled to charge any fees on such investments.

- The Scheme may invest in other schemes managed by the AMC or in the Schemes of any other Mutual Funds, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments.

- From time to time and subject to the regulations, the AMC may invest in this Scheme. Further, as per the Regulation, in case the AMC invests in the Scheme, it shall not be entitled to charge any fees on such investments.

- Mutual funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the Schemes. The various factors which impact the value of the Plan’s investments include, but are not limited to, fluctuations in the bond markets, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws in various countries, liquidity of the underlying instruments, settlement periods, trading volumes overseas etc.
• Different types of securities in which the Scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly the scheme’s risk may increase or decrease depending upon its investment pattern. E.g. corporate bonds carry a higher amount of risk than Government securities. Further even among corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.

**Scheme Specific Risk Factors and Risk management strategies**

The Fund by utilizing a holistic risk management strategy will endeavor to manage risks associated with investing in debt markets. The risk control process involves identifying & measuring the risk through various risk measurement tools.

The Fund has identified following risks of investing in debt and have designed risk management strategies, which are embedded in the investment process to manage such risks.

The Scheme may invest in unrated instruments. Investments in unrated instruments may involve a risk of default or decline in market value higher than rated instruments due to adverse economic and issuer-specific developments. Such investments display increased price sensitivity to changing interest rates and to a deteriorating economic environment. The market values for unrated investments tends to be more volatile and such securities tend to be less liquid than rated debt securities

**Risk associated with close ended Schemes:**

A close ended Scheme endeavors to achieve the desired returns only at the scheduled maturity of the Scheme. Investors who wish to exit/redeem before the scheduled maturity date may do so through the stock exchange mode, if they have opted to hold Units in a demat form, by mentioning their demat details on the NFO application form. For the units listed on the exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. Hence, Unit Holders who sell their Units in a Scheme prior to maturity may not get the desired returns.
<table>
<thead>
<tr>
<th><strong>Risk &amp; Description specific to Debt</strong></th>
<th><strong>Risk mitigants / management strategy</strong></th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Market Risk</strong></td>
<td>The Scheme will invest in a basket of debt and money market securities maturing on or before maturity of the Scheme with a view to hold them till the maturity of the Scheme. While the interim NAV will fluctuate in response to changes in interest rates, the final NAV will be more stable. To that extent the interest rate risk will be mitigated at the maturity of the scheme.</td>
</tr>
<tr>
<td>As with all debt securities, changes in interest rates may affect the Scheme’s Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.</td>
<td></td>
</tr>
<tr>
<td><strong>Liquidity or Marketability Risk</strong></td>
<td>The Scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds.</td>
</tr>
<tr>
<td>This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).</td>
<td>Liquidity risk is today characteristic of the Indian fixed income market. The Scheme will however, endeavor to minimize liquidity risk by investing in securities having a liquid market.</td>
</tr>
<tr>
<td><strong>Credit Risk</strong></td>
<td>Management analysis will be used for identifying company specific risks. In order to assess financial risk a detailed assessment of the issuer’s financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors’ comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower.</td>
</tr>
<tr>
<td>Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).</td>
<td>In case of securitized debt instruments, the fund will ensure that these instruments are sufficiently backed by assets.</td>
</tr>
<tr>
<td><strong>Reinvestment Risk</strong></td>
<td>Reinvestment risks will be limited to the extent of coupons received on debt instruments, which will be a very small portion of the portfolio value.</td>
</tr>
<tr>
<td>This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the “interest on interest” component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.</td>
<td></td>
</tr>
</tbody>
</table>

Draft Scheme Information Document
ICICI Prudential Fixed Maturity Plan – Series 79
Risks associated with Investing in Securitised Debt

Securitization: Background, Risk Analysis, Mitigation, Investment Strategy and Other Related Information

A securitization transaction involves sale of receivables by the originator (a bank, non-banking finance company, housing finance company, or a manufacturing/service company) to a Special Purpose Vehicle (SPV), typically set up in the form of a trust. Investors are issued rated Pass Through Certificates (PTCs), the proceeds of which are paid as consideration to the originator. In this manner, the originator, by selling his loan receivables to an SPV, receives consideration from investors much before the maturity of the underlying loans. Investors are paid from the collections of the underlying loans from borrowers. Typically, the transaction is provided with a limited amount of credit enhancement (as stipulated by the rating agency for a target rating), which provides protection to investors against defaults by the underlying borrowers.

Generally available asset classes for securitization in India are:

- Commercial vehicles
- Auto and two wheeler pools
- Mortgage pools (residential housing loans)
- Personal loan, credit card and other retail loans
- Corporate loans/receivables

In pursuance to SEBI communication dt: August 25, 2010, given below are the requisite details relating to investments in Securitized debt.

1. Risk profile of securitized debt vis-à-vis risk appetite of the scheme

   The Scheme aims to invest in a portfolio of fixed income securities/ debt instruments maturing on or before the maturity of the Plan under the Scheme. In this Scheme the fund manager ensures that the maturity matches the maturity of the underlying securities and as securitised debt instruments are relatively illiquid, the fund manager buys these with the view to hold them till maturity. Investment in these instruments will help the fund in aiming at reasonable returns. These returns come with a certain degree of risks which are covered separately in the Scheme Information Document. Accordingly, the medium risk profile of the securitised debt instruments matches that of the prospective investors of this fund and hence can be considered in the fund universe.

2. Policy relating to originators based on nature of originator, track record, NPAs, losses in earlier securitized debt, etc.

3. Risk mitigation strategies for investments with each kind of originator

   For a complete understanding of the policy relating to selection of originators, we have first analysed below risks attached to a securitization transaction.

   In terms of specific risks attached to securitization, each asset class would have different underlying risks, however, residential mortgages are supposed to be having lower default rates as an asset class. On the other hand, repossession and subsequent recovery of commercial vehicles and other auto assets is fairly easier and better compared to mortgages. Some of the asset classes such as personal loans, credit card receivables etc., being unsecured credits in nature, may witness
higher default rates. As regards corporate loans/receivables, depending upon the nature of the underlying security for the loan or the nature of the receivable the risks would correspondingly fluctuate. However, the credit enhancement stipulated by rating agencies for such asset class pools is typically much higher, which helps in making their overall risks comparable to other AAA/AA rated asset classes.

The Scheme may invest in securitized debt assets. These assets would be in the nature of Asset Backed securities (ABS) and Mortgage Backed securities (MBS) with underlying pool of assets and receivables like housing loans, auto loans and single corporate loan originators. The Scheme intends to invest in securitized instruments rated AAA/AA by a SEBI recognized credit rating agency.

Before entering into any securitization transaction, the risk is assessed based on the information generated from the following sources:

1. Rating provided by the rating agency
2. Assessment by the AMC

Assessment by a Rating Agency

In its endeavor to assess the fundamental uncertainties in any securitization transaction, a credit rating agency normally takes into consideration following factors:

1. Credit Risk
   Credit risk forms a vital element in the analysis of securitization transaction. Adequate credit enhancements to cover defaults, even under stress scenarios, mitigates this risk. This is done by evaluating following risks:
   - Asset risk
   - Originator risk
   - Portfolio risk
   - Pool risks
   The quality of the pool is a crucial element in assessing credit risk. In the Indian context, generally, pools are ‘cherry-picked’ using positive selection criteria. To protect the investor from adverse selection of pool contracts, the rating agencies normally take into consideration pool characteristics such as pool seasoning (seasoning represents the number of installments paid by borrower till date: higher seasoning represents better quality), dues at the time of selection and Loan to Value (LTV). To assess its risk profile vis-à-vis the overall portfolio, the pool is analyzed with regard to geographical location, borrower profile, LTV, and tenure.

2. Counterparty risk
   There are several counterparties in a securitization transaction, and their performance is crucial. Unlike in the case of credit risks, where the risks emanate from a diversified pool of retail assets, counterparty risks result in either performance or non-performance. The rating agencies generally mitigate such risks through the usage of stringent counterparty selection and replacement criteria to reduce the risk of failure. The risks assessed under this category include:
   - Servicer risk
   - Co-mingling risk
   - Miscellaneous other counterparty risks
3. Legal risks
The rating agency normally conducts a detailed study of the legal documents to ensure that the investors’ interest is not compromised and relevant protection and safeguards are built into the transaction.

4. Market risks
Market risks represent risks not directly related to the transaction, but other market related factors, stated below, which could have an impact on transaction performance, or the value of the investments to the investors.

- Macro-economic risks
- Prepayment risks
- Interest rate risks

Other Risks associated with investment in securitized debt and mitigation measures

Limited Recourse and Credit Risk
Certificates issued on investment in securitized debt represent a beneficial interest in the underlying receivables and there is no obligation on the issuer, seller or the originator in that regard. Defaults on the underlying loan can adversely affect the pay outs to the investors (i.e. the Schemes) and thereby, adversely affect the NAV of the Scheme. While it is possible to repossess and sell the underlying asset, various factors can delay or prevent repossession and the price obtained on sale of such assets may be low. Housing Loans, Commercial Vehicle loans, Motor car loans, Two wheeler loans and personal loans will stake up in that order in terms of risk profile.

Risk Mitigation: In addition to careful scrutiny of credit profile of borrower/pool additional security in the form of adequate cash collaterals and other securities may be obtained to ensure that they all qualify for similar rating.

Bankruptcy Risk
If the originator of securitized debt instruments in which the Scheme invests is subject to bankruptcy proceedings and the court in such proceedings concludes that the sale of the assets from originator to the trust was not a ‘true sale’, and then the Scheme could experience losses or delays in the payments due.

Risk Mitigation: Normally, specific care is taken in structuring the securitization transaction so as to minimize the risk of the sale to the trust not being construed as a ‘true sale’. It is also in the interest of the originator to demonstrate the transaction as a true sell to get the necessary revenue recognition and tax benefits.

Limited Liquidity and Price risk
Presently, secondary market for securitized papers is not very liquid. There is no assurance that a deep secondary market will develop for such securities. This could limit the ability of the investor to resell them. Even if a secondary market develops and sales were to take place, these secondary transactions may be at a discount to the initial issue price due to changes in the interest rate structure.

Risk Mitigation: Securitized debt instruments are relatively illiquid in the secondary market and hence they are generally held to maturity. The liquidity risk and HTM nature is taken into consideration at the time of analyzing the appropriateness of the securitization.
Risks due to possible prepayments: Weighted Tenor / Yield
Asset securitization is a process whereby commercial or consumer credits are packaged and sold in the form of financial instruments. Full prepayment of underlying loan contract may arise under any of the following circumstances:

- Obligor pays the Receivable due from him at any time prior to the scheduled maturity date of that Receivable; or
- Receivable is required to be repurchased by the Seller consequent to its inability to rectify a material misrepresentation with respect to that Receivable; or
- The Servicer recognizing a contract as a defaulted contract and hence repossessing the underlying Asset and selling the same
- In the event of prepayments, investors may be exposed to changes in tenor and yield.

Risk Mitigation: A certain amount of prepayments is assumed in the calculations at the time of purchase based on historical trends and estimates. Further a stress case estimate is calculated and additional margins are built in.

Bankruptcy of the Investor’s Agent
If Investor’s agent becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that the recourse of Investor’s Agent to the assets/receivables is not in its capacity as agent/Trustee but in its personal capacity, then an Investor could experience losses or delays in the payments due under the swap agreement.

Risk Mitigation: All possible care is normally taken in structuring the transaction and drafting the underlying documents so as to provide that the assets/receivables if and when held by Investor’s Agent is held as agent and in Trust for the Investors and shall not form part of the personal assets of Investor’s Agent.

Assessment by the AMC
Mapping of structures based on underlying assets and perceived risk profile
The scheme will invest in securitized debt originated by Banks, NBFCs and other issuers of investment grade credit quality and established track record. The AMC will evaluate following factors, while investing in securitized debt:

Originator
Acceptance evaluation parameters (for pool loan and single loan securitization transactions)
Track record
We ensure that there is adequate past track record of the Originator before selection of the pool including a detailed look at the number of issuances in past, track record of issuances, experience of issuance team, etc.

Willingness to pay
As the securitized structure has underlying collateral structure, depending on the asset class, historical NPA trend and other pool / loan characteristics, a credit enhancement in the form of cash collateral, such as fixed deposit, bank guarantee etc. is obtained, as a risk mitigation measure.
Ability to pay
This assessment is based on a strategic framework for credit analysis, which entails a detailed financial risk assessment.

A traditional SWOT analysis is used for identifying company specific financial risks. One of the most important factors for assessment is the quality of management based on its past track record and feedback from market participants. In order to assess financial risk a broad assessment of the issuer’s financial statements is undertaken to review its ability to undergo stress on cash flows and asset quality.

Business risk assessment, wherein following factors are considered:
- Outlook for the economy (domestic and global)
- Outlook for the industry
- Company specific factors

In addition a detailed review and assessment of rating rationale is done including interactions with the company as well as agency

Critical Evaluation Parameters (for pool loan and single loan securitization transactions)
Typically we would avoid investing in securitization transaction (without specific risk mitigant strategies / additional cash/security collaterals/ guarantees) if we have concerns on the following issues regarding the originator / underlying issuer:

1. High default track record/ frequent alteration of redemption conditions / covenants
2. High leverage ratios – both on a standalone basis as well on a consolidated level/group level
3. Higher proportion of re-schedulement of underlying assets of the pool or loan, as the case may be
4. Higher proportion of overdue assets of the pool or the underlying loan, as the case may be
5. Poor reputation in market
6. Insufficient track record of servicing of the pool or the loan, as the case may be.

Advantages of Investments in Single Loan Securitized Debt

1. Wider Coverage: A Single Loan Securitized Debt market offers a more diverse range of issues / exposures as the Banks / NBFCs lend to larger base of borrowers.
2. Credit Assessment: Better credit assessment of the underlying exposure as the Banks / NBFCs ideally co-invest in the same structure or take some other exposure on the same borrower in some other form.
3. Better Structuring : Single Loan Securitized Debt investments facilitates better structuring than investments in plain vanilla debt instruments as it is governed by Securitization guidelines issued by RBI.
4. Better Legal documentation: Single Loan Securitized Debt structures involves better legal documentation than Non Convertible Debenture (NCD) investments.
5. End use of funds: Securitized debt have better standards of disclosures as well as limitation on end use of funds as compared to NCD investments wherein the end use is general corporate purpose.
6. Yield enhancer: Single Loan Securitized Debt investments give higher returns as compared to NCD investments in same corporate exposure.
7. Regulator supervision: Macro level supervision from RBI in Securitization Investments as compared to NCD investments.
8. Tighter covenants: Single Loan Securitized Debt structures involve tighter financial covenants than NCD investments.
Disadvantages of Investments in Single Loan Securitized Debt

1 Liquidity risk: Investments in Single Loan Securitized Debts have relatively less liquidity as compared to investments in NCDs.

2 Co-mingling risk: Servicers in a securitization transaction normally deposit all payments received from the obligors into a collection account. However, there could be a time gap between collection by a servicer and depositing the same into the collection account. In this interim period, collections from the loan agreements by the servicer may not be segregated from other funds of the servicer. If the servicer fails to remit such funds due to investors, investors in the Scheme may be exposed to a potential loss.

Table below lists the major risks and advantages of investing in Single Loan securitizations

<table>
<thead>
<tr>
<th>Risks</th>
<th>PTC</th>
<th>NCD</th>
<th>Risk Mitigants</th>
</tr>
</thead>
<tbody>
<tr>
<td>Liquidity Risk</td>
<td>Less</td>
<td>Relatively high</td>
<td>Liquidity Risk is mitigated by investing in structures which are in line with product maturity, also by taking cash collateral, bank guarantees etc</td>
</tr>
<tr>
<td>Co-mingling Risk</td>
<td>Relatively high</td>
<td>No</td>
<td>Management representations are taken from the servicer to avoid such risks</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Advantages</th>
<th>PTC</th>
<th>NCD</th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>Wider Coverage /Issuers</td>
<td>High</td>
<td>Relatively less</td>
<td></td>
</tr>
<tr>
<td>Credit Assessment</td>
<td>High</td>
<td>Relatively less</td>
<td></td>
</tr>
<tr>
<td>Structure</td>
<td>Higher Issuances</td>
<td>Relatively less</td>
<td></td>
</tr>
<tr>
<td>Legal Documentation</td>
<td>More regulated</td>
<td>Relatively less regulated</td>
<td></td>
</tr>
<tr>
<td>End use of funds</td>
<td>Targeted end use</td>
<td>General purpose use</td>
<td></td>
</tr>
<tr>
<td>Yield enhancer</td>
<td>High</td>
<td>Relatively less</td>
<td></td>
</tr>
<tr>
<td>Covenants</td>
<td>Tighter covenants</td>
<td>Less</td>
<td></td>
</tr>
<tr>
<td>Secondary Market Issuances</td>
<td>Higher issuances</td>
<td>Lower issuances</td>
<td></td>
</tr>
</tbody>
</table>

Table below illustrates the framework that will be applied while evaluating investment decision relating to a pool securitization transaction:

<table>
<thead>
<tr>
<th>Characteristics/Type of Pool</th>
<th>Mortgage Loan</th>
<th>Commercial Vehicle and Construction Equipment</th>
<th>CAR 2 wheelers</th>
<th>Micro Finance Pools</th>
<th>Personal Loans</th>
</tr>
</thead>
<tbody>
<tr>
<td>Approximate Average maturity (in Months)</td>
<td>36-120 months</td>
<td>12-60 months</td>
<td>15-48 months</td>
<td>15-80 weeks</td>
<td>5 months - 3 years</td>
</tr>
<tr>
<td>Collateral margin (including cash, guarantees, excess interest spread, subordinate)</td>
<td>3-10%</td>
<td>4-12%</td>
<td>4-13%</td>
<td>4-15%</td>
<td>5-15%</td>
</tr>
<tr>
<td>tranche)</td>
<td>Average Loan to Value Ratio</td>
<td>Average seasoning of the Pool</td>
<td>Maximum single exposure range</td>
<td>Average single exposure range %</td>
<td></td>
</tr>
<tr>
<td>---------</td>
<td>-----------------------------</td>
<td>------------------------------</td>
<td>-----------------------------</td>
<td>-------------------------------</td>
<td></td>
</tr>
<tr>
<td></td>
<td>75%-95%</td>
<td>3-5 months</td>
<td>4-5%</td>
<td>0.5%-3%</td>
<td></td>
</tr>
<tr>
<td></td>
<td>80%-98%</td>
<td>3-6 months</td>
<td>NA (Retail Pool)</td>
<td>0.5%-3%</td>
<td></td>
</tr>
<tr>
<td></td>
<td>75%-95%</td>
<td>3-6 months</td>
<td>NA (Retail Pool)</td>
<td>&lt;1% of the Fund size</td>
<td></td>
</tr>
<tr>
<td></td>
<td>70%-95%</td>
<td>3-5 months</td>
<td>NA (Very Small Retail loan)</td>
<td>&lt;1% of the Fund size</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Unsecured</td>
<td>2-7 weeks</td>
<td>NA (Retail Pool)</td>
<td>&lt;1% of the Fund size</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Unsecured</td>
<td>1-5 months</td>
<td>NA (Retail Pool)</td>
<td>&lt;1% of the Fund size</td>
<td></td>
</tr>
</tbody>
</table>

Notes:

1. Retail pools are the loan pools relating to Car, 2 wheeler, micro finance and personal loans, wherein the average loan size is relatively small and spread over large number of borrowers.
2. Information illustrated in the Tables above, is based on the current scenario relating to Securitized Debt market and is subject to change depending upon the change in the related factors.
3. The level of diversification with respect to the underlying assets, and risk mitigation measures for less diversified investments

Majority of our securitized debt investments shall be in asset backed pools wherein we’ll have underlying assets as Medium and Heavy Commercial Vehicles, Light Commercial Vehicles (LCV), Cars, and Construction Equipment etc. Where we invest in Single Loan Securitization, as the credit is on the underlying issuer, we focus on the credit review of the borrower. A credit analyst sets up limit for various issuers based on independent research taking into account their historical track record, prevailing rating and current financials. In addition to the framework as per the table above, we also take into account following factors, which are analyzed to ensure diversification of risk and measures identified for less diversified investments:

- Size of the loan: We generally analyze the size of each loan on a sample basis and analyze a static pool of the originator to ensure the same matches the Static pool characteristics. Also whether there is excessive reliance on very small ticket size, which may result in difficult and costly recoveries. To illustrate, the ticket size of housing loans is generally higher than that of personal loans. Hence in the construction of a housing loan asset pool for say Rs.1,00,00,000/- it may be easier to construct a pool with just 10 housing loans of Rs.10,00,000 each rather than to construct a pool of personal loans as the ticket size of personal loans may rarely exceed Rs.5,00,000/- per individual. Also to amplify this illustration further, if one were to construct a pool of Rs.1,00,00,000/- consisting of personal loans of Rs.1,00,000/- each, the larger number of contracts (100 as against 10 housing loans of Rs.10 lakh each) automatically diversifies the risk profile of the pool as compared to a housing loan based asset pool.
• Average original maturity of the pool: indicates the original repayment period and whether the loan tenors are in line with industry averages and borrower’s repayment capacity. To illustrate, in a car pool consisting of 60-month contracts, the original maturity and the residual maturity of the pool viz. number of remaining installments to be paid gives a better idea of the risk of default of the pool itself. If in a pool of 100 car loans having original maturity of 60 months, if more than 70% of the contracts have paid more than 50% of the installments and if no default has been observed in such contracts, this is a far superior portfolio than a similar car loan pool where 80% of the contracts have not even crossed 5 installments.

• Default rate distribution: We generally ensure that all the contracts in the pools are current to ensure zero default rate distribution. Indicates how much % of the pool and overall portfolio of the originator is current, how much is in 0-30 DPD (days past due), 30-60 DPD, 60-90 DPD and so on. The rationale here being, as against 0-30 DPD, the 60-90 DPD is certainly a higher risk category.

• Geographical Distribution: Regional/state/branch distribution is preferred to avoid concentration of assets in a particular region/state/branch.

• Risk Tranching: Typically, we would avoid investing in mezzanine debt or equity of Securitized debt in the form of sub ordinate tranche, without specific risk mitigant strategies/additional cash/security collaterals/guarantees, etc.

Also refer Paragraphs 2 and 3. above for risk assessment process.

4. & 5. Minimum retention period of the debt by originator prior to securitization and minimum retention percentage by originator of debts to be securitized

Refer the Table in earlier paragraphs, which illustrates the average seasoning of the debt by the originator prior to securitization. Further, also refer the same Table, which illustrates additional collaterals taken against each type of asset class, which is preferred over the minimum retention percentage by the originator of the loan.

6. The mechanism to tackle conflict of interest when the mutual fund invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme of the fund

Investments made by the scheme in any asset are done based on the requirements of the scheme and is in accordance with the investment policy. All Investments are made entirely at an arm’s length basis with no consideration of any existing/consequent investments by any party related to the transaction (originator, issuer, borrower etc.). Investments made in Securitized debt are made as per the Investment pattern of the Scheme and are done after detailed analysis of the underlying asset. There might be instances of Originator investing in the same scheme but both the transactions are at arm’s length and avoid any conflict of interest. In addition to internal controls in the fixed income investment process, there is regular monitoring by the compliance team, risk management group, and internal review teams. Normally the issuer who is securitizing instrument is in need of money and is unlikely to have long term surplus to invest in mutual fund scheme.

7. In general, the resources and mechanism of individual risk assessment with the AMC for monitoring investment in securitized debt

The risk assessment process for securitized debt, as detailed in the preceding paragraphs, is same as any other credit. The investments in securitized debt are done after appropriate
research by credit analyst. The ratings are monitored for any movement. Monthly Pool Performance MIS is received from the trustee and is analyzed for any variation. The entire securitized portfolio is published in the fact sheet and disclosed in the web site with details of underlying exposure and originator.

Note: The information contained herein is based on current market conditions and may change from time to time based on changes in such conditions, regulatory changes and other relevant factors. Accordingly, our investment strategy, risk mitigation measures and other information contained herein may change in response to the same.

Credit Rating of the Transaction / Certificate
The credit rating is not a recommendation to purchase, hold or sell the Certificate in as much as the ratings do not comment on the market price of the Certificate or its suitability to a particular investor. There is no assurance by the rating agency either that the rating will remain at the same level for any given period of time or that the rating will not be lowered or withdrawn entirely by the rating agency.

Risks associated with ‘Short Selling’ and ‘Securities Lending’
The Plans under the Scheme will not do any ‘Short Selling’ and ‘Securities Lending’ activity.

Risks associated with investment in Foreign securities
The Plans under the Scheme will not have any exposure in Foreign securities.

Risks associated with investment in Derivatives
The Plans under the Scheme will not have any exposure to derivatives.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

Each of Plans under the scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Plan. These conditions will be complied with immediately after the close of the NFO itself i.e. at the time of allotment. In case of non-fulfillment with the condition of minimum 20 investors, the Plan shall be wound up in accordance with Regulation 39(2)(c) of SEBI (Mutual Funds) Regulations, 1996 automatically without any reference from SEBI. In case of non-fulfillment with the condition of 25% holding by a single investor on the date of allotment, the application to the extent of exposure in excess of the stipulated 25% limit would be liable to be rejected and the allotment would be effective only to the extent of 25% of the corpus collected. Consequently, such exposure over 25% limits will lead to refund within 5 business days of the date of closure of the New Fund Offer.

C. SPECIAL CONSIDERATIONS, if any

Investors are urged to study the terms of the SID carefully before investing in this Scheme, and to retain this SID for future reference.

Any tax liability arising post maturity on account of change in the tax treatment with respect to dividend distribution tax, by the tax authorities, shall be solely borne by the investor and not by the AMC, the Trustees or the Mutual Fund.
• Investors in the Scheme are not being offered any guaranteed returns.

• Investors are advised to consult their Legal /Tax and other Professional Advisors in regard to tax/legal implications relating to their investments in the Scheme and before making decision to invest in the Scheme or redeem the Units in the Scheme.

D. DEFINITIONS

In this SID, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

<p>| <strong>Asset Management Company or AMC or Investment Manager</strong> | ICICI Prudential Asset Management Company Limited, the Asset Management Company incorporated under the Companies Act, 1956, and registered with SEBI to act as an Investment Manager for the schemes of ICICI Prudential Mutual Fund |
| <strong>Applicable NAV</strong> | Being a Close-ended Scheme, units of the Scheme can be purchased during New Fund Offer period only. The units will be issued in respect of valid applications received upto the closure of business hours of the last day of New Fund Offer Period alongwith a local cheque or a demand draft payable at par at the place where the application is received. |
| <strong>“Applications Supported by Blocked Amount” or “ASBA”</strong> | An application containing an authorization given by the Investor to block the Amount” or “ASBA” application money in his specified bank account towards the subscription of Units offered during the NFO of the Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/her application is selected for allotment of Units. |
| <strong>AMFI Registration Number /ARN</strong> | Broker Code/ Distributor Code |
| <strong>Business Day</strong> | A day other than: (i) Saturday and Sunday; (ii) a day on which Banks in Mumbai or RBI are closed (iii) a day on which there is no RBI clearing/ settlement of securities or (iv) a day on which the Sale and Redemption of Units is suspended by the Trustee. However, AMC reserves the right to declare any day as a non-business day at any of its locations at its sole discretion. |
| <strong>Custodian</strong> | HDFC Bank Ltd, Mumbai, acting as Custodian of the Scheme, or any other custodian who is approved by the Trustee. |
| <strong>Cut Off time</strong> | The units will be issued in respect of valid applications received upto the closure of business hours of the last day of NFO period. The cut-off time for the switches will be as applicable to the Source Scheme. |
| <strong>Foreign Portfolio Investor</strong> | “Foreign portfolio investor” means a person who satisfies the eligibility criteria prescribed under regulation 4 of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014. Any foreign institutional investor or qualified foreign investor who holds a valid |</p>
<table>
<thead>
<tr>
<th><strong>ICICI Bank</strong></th>
<th>ICICI Bank Limited</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Investment Management Agreement</strong></td>
<td>The Agreement dated September 3, 1993 entered into between ICICI Prudential Trust Limited and ICICI Prudential Asset Management Company Limited as amended from time to time.</td>
</tr>
<tr>
<td><strong>Money Market Instruments</strong></td>
<td>Commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bill and any other like instruments as specified by the Reserve Bank of India from time to time.</td>
</tr>
<tr>
<td><strong>NAV</strong></td>
<td>Net Asset Value of the Units of the Plan/Options and Sub-Options therein, calculated on daily basis in the manner provided in this SID or as may be prescribed by Regulations from time to time. If such date happens to be a non-business day, it would be computed on the day following the non-business day.</td>
</tr>
<tr>
<td><strong>NRI</strong></td>
<td>Non-Resident Indian</td>
</tr>
<tr>
<td><strong>NSE</strong></td>
<td>National Stock Exchange of India Limited</td>
</tr>
<tr>
<td><strong>Scheme Information Document</strong></td>
<td>This document issued by ICICI Prudential Mutual Fund, offering Units of ICICI Prudential Fixed Maturity Plan - Series 79 under various plans.</td>
</tr>
<tr>
<td><strong>Self Certified Syndicate Bank/SCSB</strong></td>
<td>Self Certified Syndicate Bank means a bank registered with SEBI to offer the facility of applying through the ASBA process. ASBA can be accepted only by SCSB’s whose names appear in the list of SCSBs as displayed by SEBI on its website <a href="http://www.sebi.gov.in">www.sebi.gov.in</a>.</td>
</tr>
<tr>
<td><strong>Prudential</strong></td>
<td>Prudential plc of the U.K. and includes, wherever the context so requires, its wholly owned subsidiary Prudential Corporation Holdings Limited.</td>
</tr>
<tr>
<td><strong>RBI</strong></td>
<td>Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time.</td>
</tr>
<tr>
<td><strong>R &amp; T Agent/Registrar</strong></td>
<td>Registrar and Transfer Agent: Computer Age Management Services Private Limited (CAMS), New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road) Chennai - 600 034 has been appointed as Registrar for the Scheme. The Registrar is registered with SEBI under registration No: INR000002813. As Registrar to the Scheme, CAMS will handle communications with investors, perform data entry services and dispatch Account Statements. The AMC and the Trustee have satisfied themselves that the Registrar can provide the services required and have adequate facilities and the system capabilities.</td>
</tr>
<tr>
<td><strong>SEBI</strong></td>
<td>Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992, as amended from time to time.</td>
</tr>
<tr>
<td><strong>The Fund or Mutual Fund</strong></td>
<td>ICICI Prudential Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882. The Fund is registered with SEBI vide Registration No.MF/003/93/6 dated October 13, 1993 as ICICI Mutual Fund and has obtained approval from SEBI for change in name to Prudential ICICI Mutual Fund vide SEBI’s letter dated April 16, 1998. The change of name of the Mutual Fund to ICICI Prudential Mutual Fund was approved by SEBI vide Letter No. IMD/PM/90170/07 dated 2nd April 2007.</td>
</tr>
<tr>
<td>----------------------------</td>
<td>-----------------------------------------------------------------------------------------------------------</td>
</tr>
<tr>
<td><strong>The Trustee</strong></td>
<td>ICICI Prudential Trust Limited, a company set up under the Companies Act, 1956, and approved by SEBI to act as the Trustee for the schemes of ICICI Prudential Mutual Fund.</td>
</tr>
<tr>
<td><strong>The Regulations</strong></td>
<td>Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.</td>
</tr>
<tr>
<td><strong>Trust Deed</strong></td>
<td>The Trust Deed dated August 25, 1993 establishing ICICI Mutual Fund, as amended from time to time.</td>
</tr>
<tr>
<td><strong>Trust Fund</strong></td>
<td>Amounts settled/contributed by the Sponsors towards the corpus of the ICICI Prudential Mutual Fund and additions/accretions thereto.</td>
</tr>
<tr>
<td><strong>Unit</strong></td>
<td>The interest of an Investor, which consists of, one undivided shares in the Net Assets of a Plan.</td>
</tr>
<tr>
<td><strong>Unitholder</strong></td>
<td>A holder of Units in any of the Plans of ICICI Prudential Fixed Maturity Plan - Series 79.</td>
</tr>
<tr>
<td><strong>Scheme/Plan</strong></td>
<td>ICICI Prudential Fixed Maturity Plan – Series 79 and 26 Plans launched thereunder including the Options (viz. Direct Option – Cumulative Sub-Option, Direct Option – Dividend Sub-Option, Regular Option - Cumulative Sub-Option and Regular Option - Dividend Sub-Option) offered under such Plans referred to individually as the Plan and collectively as the Plans or the Scheme in this Scheme Information Document. Each of the 26 Plans is of the nature of a Scheme under SEBI (Mutual Funds) Regulations, 1996.</td>
</tr>
</tbody>
</table>
E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(i) the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

(ii) all legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.

(iii) the disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.

(iv) the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place : Mumbai
Date : January 13, 2016
sd/-
Supriya Sapre
Head – Compliance and Legal

Note: The Due Diligence Certificate dated January 13, 2016 as stated above, was submitted with SEBI.
II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

A close-ended Debt Fund

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The investment objective of the Plans under the Scheme is to seek to generate income by investing in a portfolio of fixed income securities/ debt instruments maturing on or before the maturity of the Plans under the Scheme. However, there can be no assurance that the investment objective of the Plans under the Scheme will be realized.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation of the Scheme and the credit rating of the instruments would be as follows:

For Plans with duration from 3 months and upto 13 months:

<table>
<thead>
<tr>
<th>Instruments</th>
<th>Indicative allocations (% of total assets)</th>
<th>Risk Profile</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Maximum</td>
<td>Minimum</td>
</tr>
<tr>
<td>Money Market Instruments</td>
<td>100</td>
<td>60</td>
</tr>
<tr>
<td>Debt Instruments* including government securities</td>
<td>40</td>
<td>0</td>
</tr>
</tbody>
</table>

Note: The Plans under the Scheme will not have any exposure to derivatives.

*If a Plan decides to invest in securitized debt (Single loan and / or Pool loan Securitized debt), it could be upto 25% of the corpus of the Plan.

For Plans with duration of more than 13 months and upto 1100 days:

<table>
<thead>
<tr>
<th>Instruments</th>
<th>Indicative allocations (% of total assets)</th>
<th>Risk Profile</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Maximum</td>
<td>Minimum</td>
</tr>
<tr>
<td>Debt Instruments* including government securities</td>
<td>100</td>
<td>70</td>
</tr>
<tr>
<td>Money Market Instruments</td>
<td>30</td>
<td>0</td>
</tr>
</tbody>
</table>

Note: The Plans under the Scheme will not have any exposure to derivatives.

*If a Plan decides to invest in securitized debt (Single loan and / or Pool loan Securitized debt), it could be upto 25% of the corpus of the Plan.

For Plans with duration of more than 1100 days and upto 120 months:

<table>
<thead>
<tr>
<th>Instruments</th>
<th>Indicative allocations (% of total assets)</th>
<th>Risk Profile</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Maximum</td>
<td>Minimum</td>
</tr>
<tr>
<td>Debt Instruments* including government securities</td>
<td>100</td>
<td>80</td>
</tr>
<tr>
<td>Money Market Instruments</td>
<td>20</td>
<td>0</td>
</tr>
</tbody>
</table>
Note: The Plans under the Scheme will not have any exposure to derivatives.

*If a Plan decides to invest in securitised debt (Single loan and / or Pool loan Securitized debt), it could be up to 25% of the corpus of the Plan.

The Cumulative Gross Exposure in any of the above cases will not exceed 100% of the Net Assets of the Scheme.

The detailed asset allocation basis the tenure of the plan with disclosures of allocation to Securitised debt is given below:

<table>
<thead>
<tr>
<th>Credit Rating</th>
<th>AAA</th>
<th>A1</th>
<th>AA</th>
<th>A</th>
<th>BBB</th>
<th>Not Applicable</th>
<th>Unrated</th>
</tr>
</thead>
<tbody>
<tr>
<td>CDs</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>-</td>
</tr>
<tr>
<td>CPs</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>-</td>
</tr>
<tr>
<td>NCDs</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>-</td>
</tr>
<tr>
<td>Securitized Debt</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>-</td>
</tr>
<tr>
<td>Government Securities/ Treasury Bills/ CBLO/ Reverse Repos in Government Securities</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>--</td>
<td>-</td>
</tr>
</tbody>
</table>

The aforesaid floors and ceilings within a range of 5% of the intended allocation (%) against each sub asset class/credit rating shall be decided at the time of filing the Scheme Information Documents with SEBI before launch of the respective Plan.

The tenure of the Plan would be finalized at the time of launch of each Plan. Actual tenure and percentage of allocation of specific Plan under the Scheme will depend on various factors at the time of launch of the Plan and will be specified in the launch Scheme Information Document and Key Information Memorandum filed with SEBI.

1. For both rated and unrated instruments/ securities, the Scheme shall endeavour to invest in instruments having credit rating as indicated above or higher.
2. In case instruments/securities as indicated above are not available or taking into account risk – reward analysis of instruments/ securities, the Scheme may invest in Certificate of Deposits (CDs) having highest ratings/ CBLOs/ T- Bills / Repo and Reverse Repo in Government Securities. Such deviations may exist till suitable instruments of desired credit quality are available.
3. With respect to rated instruments/ securities, all investment shall be made based on the rating prevalent at the time of investment. In case instruments/ securities are rated by more than one rating agency, the most conservative rating would be considered. In case of downgrades of a particular instrument, the Fund Manager shall endeavor to rebalance the portfolio on a best effort basis within 30 days, provided such a rebalancing is possible on risk reward analysis.
4. The Scheme would not invest in derivatives.
5. Post New Fund Offer period and towards the maturity of the Plans under the Scheme, there may be higher allocation to cash and cash equivalent.
6. In the event of any deviations from the floor and ceiling of credit ratings specified for any instrument, the same shall be rebalanced as per the time frame provided in the below table.

7. Securities with rating A and AA shall include A+ and A- & AA+ and AA- respectively.

8. Further, the allocation may vary during the tenure of the Scheme. Some of these instances are: (i) coupon inflow; (ii) the instrument is called or bought back by the issuer (iii) in anticipation of any adverse credit event. Such deviations may exist and in case of such deviations the Scheme may invest in Certificates of Deposits (CDs) having highest rating/ CBLOs /Reverse Repos and Repo in Government Securities / T Bills.

There would not be any variation from the intended portfolio allocation as stated in the launch Scheme Information Document / Key Information Memorandum on the final allocation, except as specified in point nos. 1,2,3,5,6 and 8.

In the event of any deviation from the asset allocation stated above, the Fund Manager shall rebalance the portfolio as per the time frame provided in the below table except in case where the deviation is on account of the conditions stated in point 1,2,3 and 8 above.

<table>
<thead>
<tr>
<th>Duration of the Scheme</th>
<th>Rebalancing period from the date of deviation</th>
</tr>
</thead>
<tbody>
<tr>
<td>Upto 30 days</td>
<td>Nil</td>
</tr>
<tr>
<td>More than 30 days but upto 90 days</td>
<td>Within 5 days</td>
</tr>
<tr>
<td>More than 90 days but upto 180 days</td>
<td>Within 15 days</td>
</tr>
<tr>
<td>More than 180 days</td>
<td>Within 30 days</td>
</tr>
</tbody>
</table>

If owing to adverse market conditions or with the view to protect the interest of the investors, the fund manager is not able to rebalance the asset allocation within the above mentioned period, the same shall be reported to the Internal Investment Committee. The internal investment committee shall then decide on the future course of action.

**Credit Evaluation Policy for investment in debt securities**

The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks so the investment process is firmly research oriented. It comprises qualitative as well as quantitative measures. Qualitative factors like management track record, group companies, resource-raising ability, extent of availability of banking lines, internal control systems, etc are evaluated in addition to the business model and industry within which the issuer operates as regards industry/model-specific risks working capital requirements, cash generation, seasonality, regulatory environment, competition, bargaining power, etc. Quantitative factors like debt to equity ratio, profit and loss statement analysis, balance sheet analysis, are taken into further consideration.

Macroeconomic call is taken on interest rate direction by careful analysis of various influencing factors like Inflation, Money supply, Private sector borrowing, Government borrowing, currency market movement, Central Bank policy, local fiscal and monetary policy, global interest rate scenario and Market sentiment. Interest rate direction call is supplemented by technical analysis of market and short term influencing factors like trader position, auction/issuance of securities, release of economic numbers, offshore market position, etc. Interest rate direction call and anticipation of yield curve movement forms the basis of portfolio positioning in duration and spread terms. Credit research is done on a regular basis for corporate having high investment grade rating. Credit research includes internal analysis of rating rationale, and financial statements (annual
reports and quarterly earnings statements) of the issuer, for the last 1-3 years evaluating amongst other metrics, relevant ratios of profitability, capital adequacy, gearing, turnover and other inputs from external agencies. On an ongoing basis, the credit analyst keeps track of credit profile of the issuer, possible credit risks reflected in change in outlook of rating agencies, external developments affecting the issuer etc. Internal credit call is a pre-requisite for all investments since the investment universe is primarily high-grade credit instruments. Credit research is also used to minimize credit migration risk and for generating relative value trade ideas. Stable to higher rating on maturity vis-à-vis issuance is the guiding factor for investment decisions from credit point of view.

D. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations and the disclosures as made under the section “How the Scheme will allocate its Assets”, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities:

1. Securities created and issued by the Central and State Governments and/or repos/reverse repos in such Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills);

2. Securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills);

3. Fixed Income Securities of domestic Government agencies and statutory bodies, which may or may not carry a Central/State Government guarantee;

4. Corporate debt (of both public and private sector undertakings);

5. Securities issued by both public and private sector banks and development financial institutions;

6. Money market instruments as permitted by SEBI/RBI

7. Securitised Debt;

8. The non-convertible part of convertible securities;

9. Any other domestic fixed income securities as permitted by SEBI / RBI from time to time.

10. Bank Fixed Deposits and any such instruments as permitted by SEBI and in accordance with the final allocation.

11. Units of Mutual Fund subject to applicable regulations.

The instruments may be rated/unrated, secured or unsecured of varying maturity and listed/unlisted. Investments in debentures, bonds and other fixed income securities will usually be in instruments, which have been assigned investment grade by a credit rating agency. In cases where the debt instrument is unrated, specific approval from the Board of AMC/Trustee or Board constituted committee(s) shall be obtained. However, the same shall be subject to limitations as contained in clause 1 & 1A of schedule VII to SEBI (Mutual Funds) Regulations, 1996.
**Negative list of sectors:** The Plans under the Scheme will not invest in Companies falling within Gems and Jewellery and Leather and Leather Products Sectors.

The Scheme will not invest/ have exposure in the following:

1. Foreign securities
2. Derivatives
3. Companies falling within Gems and Jewellery and Leather and Leather Products Sectors.
4. Repos in corporate debt securities
5. Credit Default Swaps transactions
6. Short Selling
7. Securities Lending

The investors/unit holders can ascertain details of asset allocation of the Plans as on the last date of each month on AMC's website at www.icicipruamc.com.

**POSITION OF DEBT MARKET IN INDIA**

Indian debt markets, in the early nineties, were characterised by controls on pricing of assets, segmentation of markets and barriers to entry, low levels of liquidity, limited number of players, near lack of transparency, and high transactions cost. Financial reforms have significantly changed the Indian debt markets for the better. Most debt instruments are now priced freely on the markets; trading mechanisms have been altered to provide for higher levels of transparency, higher liquidity, and lower transactions costs; new participants have entered the markets, broad basing the types of players in the markets; methods of security issuance, and innovation in the structure of instruments have taken place; and there has been a significant improvement in the dissemination of market information. There are three main segments in the debt markets in India, viz., Government Securities, Public Sector Units (PSU) bonds, and corporate securities. A bulk of the debt market consists of Government Securities. Other instruments available currently include Corporate Debentures, Bonds issued by Financial Institutions, Commercial Paper, Certificates of Deposits and Securitized Debt. Securities in the Debt market typically vary based on their tenure and rating. Government Securities have tenures from one year to thirty years whereas the maturity period of the Corporate Debt now goes up to sixty years and more (perpetual). Perpetual bonds are now issued by banks as well. Securities may be both listed and unlisted and there is increasing trend of securities of maturities of over one year being listed by issuers. While in the corporate bond market, deals are conducted over telephone and are entered on principal-to-principal basis, due to the introduction of the Reserve Bank of India's NDS- Order Matching system a significant proportion of the government securities market is trading on the new system.

The yields and liquidity on various securities as on December 31, 2015 are as under:

<table>
<thead>
<tr>
<th>Issuer</th>
<th>Instrument</th>
<th>Maturity</th>
<th>Yields (%)</th>
<th>Liquidity</th>
</tr>
</thead>
<tbody>
<tr>
<td>GOI</td>
<td>Treasury Bill</td>
<td>91 days</td>
<td>7.15-7.21</td>
<td>High</td>
</tr>
<tr>
<td>GOI</td>
<td>Treasury Bill</td>
<td>364 days</td>
<td>7.23-7.24</td>
<td>High</td>
</tr>
<tr>
<td>GOI</td>
<td>Short Dated</td>
<td>1-3 Yrs</td>
<td>7.33-7.62</td>
<td>High</td>
</tr>
<tr>
<td>GOI</td>
<td>Medium Dated</td>
<td>3-5 Yrs</td>
<td>7.62-7.74</td>
<td>High</td>
</tr>
<tr>
<td>GOI</td>
<td>Long Dated</td>
<td>5-10 Yrs</td>
<td>7.74-7.76</td>
<td>High</td>
</tr>
<tr>
<td>Corporates</td>
<td>Taxable Bonds (AAA)</td>
<td>1-3 Yrs</td>
<td>8.14-8.22</td>
<td>Medium</td>
</tr>
<tr>
<td>Corporates</td>
<td>Taxable Bonds (AAA)</td>
<td>3-5 Yrs</td>
<td>8.22-8.32</td>
<td>Low to medium</td>
</tr>
<tr>
<td>Corporates</td>
<td>CDs (A1+)</td>
<td>3 months</td>
<td>7.34-7.36</td>
<td>Medium to High</td>
</tr>
<tr>
<td>Corporates</td>
<td>CPs (A1+)</td>
<td>3 months</td>
<td>7.74-7.75</td>
<td>Medium to High</td>
</tr>
</tbody>
</table>
E. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme will invest in a basket of permissible securities maturing on or before maturity of the Scheme. The Scheme will invest in securities with a view to hold them till the maturity. To that effect the Plan will follow a buy and hold strategy to investment. The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous in-depth credit evaluation of the securities proposed to be invested in will be carried out by the investment team of the AMC. The credit evaluation includes a study of the operating environment of the company, the past track record as well as the future prospects of the issuer, the short as well as longer-term financial health of the issuer. Rated debt instruments in which the Scheme invests will be of investment grade as rated by a credit rating agency. The AMC will be guided by the ratings of such Rating Agencies as approved by SEBI to carry out the functioning of Rating Agencies.

In addition, the investment team of the AMC will study the macro economic conditions, including the political, economic environment and factors affecting liquidity and interest rates. The AMC would use this analysis to attempt to predict the likely direction of interest rates and position the portfolio appropriately to take advantage of the same.

The Scheme could invest in Fixed Income Securities issued by government, quasi government entities, corporate issuers, structured notes and multilateral agencies in line with the investment objectives of the Scheme and as permitted by SEBI from time to time.

The Scheme may also invest in unrated securities.

Procedure followed for Investment decisions

a) The Fund Manager of the Scheme is responsible for making buy/sell decisions in respect of the securities in the respective Plan portfolios.

b) The AMC has an Internal Investment Committee comprising the Managing Director, the Chief Investment Officer (CIO) - Fixed Income, CIO Equity and Fixed Income (CIO), Portfolio Managers and Credit Analysts who meet at periodic intervals. The Investment Committee, at its meetings, reviews the performance of the Plans and general market outlook and formulates broad investment strategy. The Managing Director attends the meeting at his discretion.

c) The CIO Fixed Income who chairs the Investment Committee Meetings guides the deliberations at Investment Committee. He, on an ongoing basis, reviews the portfolios of the Plans and gives directions to the respective fund managers, where considered necessary. It is the ultimate responsibility of the CIO – Fixed Income to ensure that the investments are made as per the internal/Regulatory guidelines, Scheme investment objectives and in the best interest of the unitholders of the respective schemes.

d) The Managing Director makes a presentation to the Board of the AMC at its meetings indicating the performance of the Schemes.

ea) The Scheme will be benchmarked against the prices of CRISIL Short Term Bond Fund Index for plans with duration from 3 months and upto 1100 days and CRISIL Composite Bond Fund Index for plans with duration more than 1100 days and upto 120 months.
The Trustee reserve right to change the benchmark for performance of any of the Scheme by suitable notification to the investors to this effect.

f) The Managing Director brings to the notice of the Board specific factors, if any, which are impacting the performance of any individual Scheme. The Board on consideration of all relevant factors may, if necessary, give directions to AMC. Similarly, the performance of the Schemes is submitted to the Trustees. The Managing Director explains to the Trustees the details on Schemes’ performance vis-à-vis the benchmark returns.

g) Subsequent to the issue of Circular No.MFD/CIR/9/120/2000 dated November 24, 2000, the Board has constituted a Committee to approve the investment in un-rated debt securities. All such investments, as and when are made, will be placed before the Board of Directors of AMC for its review. All such investments are also approved by the Board of Directors of Trustee Company.

h) The AMC has been recording investment decisions since the receipt of instructions from SEBI, in terms of SEBI’s circular no. MFD/CIR/6/73/2000 dated July 27, 2000.

i) The Chief Executive Officer of the AMC shall ensure that the mutual fund complies with all the provisions of SEBI (Mutual Funds) Regulations, 1996, as amended from time to time, including all guidelines, circulars issued in relation thereto from time to time and that the investments made by the fund managers are in the interest of the unit holders and shall also be responsible for the overall risk management function of the mutual fund.

j) The Fund managers shall ensure that the funds of the Scheme are invested to achieve the investment objectives of the schemes and in the interest of the unit holders.

F: FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (Mutual Funds) Regulations, 1996:

"Fundamental Attributes" in the context of the scheme will be:

(i) **Type of Scheme:** a close-ended Debt Fund

(ii) A) **Investment objective:** Please refer to section “Investment objective” in this document.

B) **Investment Pattern:** Please refer to section “How will the scheme allocate its assets?” in this document.

(iii) **Terms of Issue:**

A] Liquidity provisions such as listing, repurchase, redemption: The units of the respective Plans under the Scheme are proposed to be listed on the NSE. However the Trustee reserves the right to list the units of the respective plan on any other Stock Exchange without any change in the Fundamental Attribute.

B] Aggregate fees and expenses charged to the Scheme: The provisions in respect of fees and expenses are as indicated in this SID. Please refer to section “Fees and Expenses” in this document.
C] Any safety net or guarantee provided: The present scheme is not a guaranteed or assured return scheme

Changes in Fundamental Attribute:

In accordance with Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, 1996, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s)/Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and

- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

<table>
<thead>
<tr>
<th>Duration of the Plan</th>
<th>Benchmark</th>
</tr>
</thead>
<tbody>
<tr>
<td>For Plans with duration from 3 months upto 1100 days</td>
<td>CRISIL Short Term Bond Fund Index</td>
</tr>
<tr>
<td>For plans with duration of more than 1100 days and upto 120 months</td>
<td>CRISIL Composite Bond Fund Index</td>
</tr>
</tbody>
</table>

CRISIL Short Term Bond Fund Index has been arrived by CRISIL in consultation with AMFI (Association of Mutual Funds of India) for benchmarking the performance of the individual Short term funds in the Indian Financial Marketplace against an Index that is representative of the universe of Short term funds. The Short Term Bond Fund Index is an index to track the return on a Short Term Portfolio that includes CBLO, Commercial Paper, Certificate of Deposit, Government Securities and also Corporate Bonds. CRISIL Short Term Bond Fund Index is a composition of CRISIL Gilt Index, CRISIL AAA/AA Short Term Bond Index, CRISIL Composite CP Index & CRISIL Composite CD Index. CRISIL Short Term Bond Fund Index is marked-to-market on a daily basis using CRISIL Gilt and Bond valuations.

CRISIL Composite Bond Fund Index has been arrived by CRISIL in consultation with AMFI (Association of Mutual Funds of India) for benchmarking the performance of the debt funds in the Indian Financial Market place against an Index that is representative of the universe of Debt funds. CRISIL Composite Bond Fund Index is a composition of CRISIL Gilt Index, CRISIL AAA/AA Long Term Bond Index and CRISIL AAA/AA Short Term Bond Index. CRISIL Composite Bond Fund Index is marked-to-market on a daily basis using CRISIL Gilt and Bond valuations.

The duration of the Plans under the Scheme will be decided at the time of launch.

The composition of the aforesaid benchmarks is such that, it is most suited for comparing performance of the respective Plans. The Trustees reserves the right to change the benchmark in future, if a benchmark better suited to the investment objective of the Plan is available.
### 4. WHO MANAGES THE SCHEME?

<table>
<thead>
<tr>
<th>Name &amp; Age of the Fund Manager</th>
<th>Qualification</th>
<th>Experience (last 10 years)</th>
<th>Name of the Schemes Managed</th>
</tr>
</thead>
<tbody>
<tr>
<td>Mr. Rahul Goswami 42 Years</td>
<td>BSc (Mathematics) MBA (Finance)</td>
<td>He has overall 17 years of experience in Debt Markets, including 7 Years in Fund Management. His past experience will include • Franklin Templeton Asset Management Co. (I) Ltd as Asst. Vice President – Fixed Income • UTI Bank Ltd as Manager – Merchant Banking SMIFS Securities Ltd as Sr. Manager – Debt Sales • Khandwala Finances Ltd as Sr. Manager – Debt Sales • RR Financial Consultants Ltd as manager – Debt Sales</td>
<td>• ICICI Prudential Money Market Fund • ICICI Prudential Blended Plan – Plan B – Debt portion • ICICI Prudential Short Term Gilt Fund • ICICI Prudential Long Term Gilt Fund • ICICI Prudential Gilt Fund Treasury Plan PF Option • ICICI Prudential Gilt Fund Investment Plan PF Option • ICICI Prudential Fixed Maturity Plans • ICICI Prudential Capital Protection Oriented Funds – Debt portion • ICICI Prudential Multiple Yield Funds - Debt portion • ICICI Prudential Flexible Income Plan • ICICI Prudential Savings Fund • ICICI Prudential Liquid Plan • ICICI Prudential Banking &amp; PSU Debt Fund • ICICI Prudential Dynamic Bond Fund • ICICI Prudential Constant Maturity Gilt Fund</td>
</tr>
</tbody>
</table>
I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to the Regulations and amendments thereto and subject to the Asset allocation pattern, the following investment restrictions are presently applicable to the Scheme:

1. Total exposure in a particular sector shall not exceed 30% of the net assets of the Scheme. Sectoral classification as prescribed by AMFI shall be used in this regard. This limit shall not be applicable to investments in Bank CDs, CBLO, G-Secs, T-Bills, AAA rated securities issued by Public Financial Institutions, Public Sector Banks and short term deposits of scheduled commercial banks.

   However, an additional exposure not exceeding 10% of the net assets of the Plans (over and above the limit of 30%) shall be allowed by way of increase in exposure to Housing Finance Companies (HFCs) only as part of the financial services sector. The additional exposure to such securities issued by HFCs must be rated AA and above and these HFCs should be registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed 30% of the net assets of the scheme.

2. The Plans under the Scheme shall not invest more than 15% of its NAV in debt instruments (irrespective of residual maturity period of above or below one year) issued by a single issuer, which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act. Such investment limit may be extended to 20% of the NAV of the Plans of the scheme with the prior approval of the Board of Trustees and the Board of Asset Management Company. Provided that, such limit shall not be applicable for investments in government securities.

   Provided further that, investment within aforesaid limit can be made in securitised debt (mortgage backed securities/asset backed securities), which are rated not below investment grade by a credit rating agency registered with SEBI. The said investment limit for securitized debt shall be monitored as per the SEBI guidelines.

3. The Scheme shall not invest more than thirty percent of its net assets in money market instruments of an issuer.

   Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.

4. Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:

   i. Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
   ii. The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
5. The Plans under the Scheme may invest in any other scheme under the same AMC or any other Mutual Fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Mutual Fund.

6. The Fund shall get the securities purchased or transferred in the name of the Fund on account of the concerned scheme, wherever investments are intended to be of a long-term nature.

7. The Fund may buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities.

   Provided that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

8. No loans for any purpose can be advanced by any of the Plans under the Scheme.

9. The Plans under the Scheme shall not make any investments in;

   a) any unlisted security of an associate or group company of the sponsor; or
   b) any security issued by way of private placement by an associate or group company of the Sponsor; or
   c) the listed securities of group companies of the Sponsor which is in excess of 25% of its net assets
   d) Fund of Funds scheme

10. The Plans under the Scheme shall invest only in such securities which mature on or before the date of the maturity of the Plans under the Scheme.

11. The Mutual Fund/AMC shall make investment out of the NFO proceeds only on or after the closure of the NFO period.

12. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of units or payment of interest and dividend to the Unitholders. Such borrowings shall not exceed 20% of the net assets of the individual scheme and the duration of the borrowing shall not exceed a period of 6 months.

13. In accordance with SEBI Circular no SEBI/IMD/CIR No. 1/9171/07 dated 16th April 2007 and SEBI/IMD/CIR No. 7 / 129592 dated June 23, 2008, following guidelines shall be followed for parking of funds in short term deposits of Scheduled commercial Banks pending deployment

   a. “Short Term” for such parking of funds by mutual funds shall be treated as a period not exceeding 91 days.
   b. Such short-term deposits shall be held in the name of the respective Plans under the Scheme.
   c. The respective Plans shall not park more than 15% of the net assets in Short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with prior approval of the trustees. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the mutual fund in short term deposits.
   d. The respective Plans shall not park more than 10% of the net assets in short term
deposit(s), with any one scheduled commercial bank including its subsidiaries.
e. The respective Plans shall not park funds in short-term deposit of a bank, which
has invested in that scheme.
f. The aforesaid limits shall not be applicable to term deposits placed as margins for
trading in cash and derivatives market.

14. The Scheme shall not invest more than 10% of its NAV in unrated debt instruments
issued by a single issuer and the total investment in such instruments shall not exceed
25% of the NAV of the scheme. All such investments shall be made with the prior
approval of the Board of Trustees and the Board of AMC.

15. All transactions in government securities shall be in dematerialised form.

All investment restrictions shall be applicable at the time of making investment.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new Scheme and does not have any performance track record.
III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

<table>
<thead>
<tr>
<th>Plan(s)</th>
<th>New Fund Offer opens</th>
<th>New Fund Offer closes</th>
</tr>
</thead>
<tbody>
<tr>
<td>Plan A to Z</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

The AMC reserves the right to extend or pre close the New Fund Offer (NFO) period, subject to the condition that the NFO Period including the extension, if any, shall not be more than 15 days or such period as allowed by SEBI.

MICR cheques, Transfer cheques and Real Time Gross Settlement (RTGS) requests will be accepted till the end of business hours upto_________. Switch-in requests from equity schemes and non-equity schemes will be accepted upto_______, till the cutoff time applicable for switches.

Switch-in request from ICICI Prudential US Bluechip Equity Fund and ICICI Prudential Global Stable Equity Fund will not be accepted.

New Fund Offer Price:
This is the price per unit that the investors have to pay to invest during the NFO.

The corpus of each of the Plans will be divided into units having an initial value of Rs. 10/- each. Units can be purchased during the NFO period only.

Minimum Amount for Application in the NFO
Rs. 5,000/- and in multiples of Rs. 10 thereafter. The minimum application amount applies to switch also.

Minimum Target amount
This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 working days from the closure of NFO period, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 working days from the date of closure of the subscription period.

As per SEBI circular dated June 20, 2014, the minimum subscription amount raised by the Scheme at the time of new fund offer shall be at least Rs. 20 crore.

Pursuant to the aforesaid circular, during the New Fund Offer period of the Plans under the Scheme, each Plan shall raise a minimum subscription of Rs. 20 crores.

Maximum Amount to be raised (if any)
This is the maximum amount which can be

There is no Maximum Amount.
Each Plan under the Scheme viz. Plan A to Plan Z, will have separate portfolio. The Scheme will have following plans/ options:

<table>
<thead>
<tr>
<th>Plans</th>
<th>Plan A to Z.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Options</td>
<td>Direct Option and Regular Option</td>
</tr>
<tr>
<td>Sub-Options</td>
<td>Cumulative Sub-Option and Dividend Sub-Option with only Dividend Payout facility</td>
</tr>
<tr>
<td>Default Sub-Option</td>
<td>Cumulative Sub-Option</td>
</tr>
</tbody>
</table>

Default Plan would be as follows in below mentioned scenarios:

<table>
<thead>
<tr>
<th>Scenario</th>
<th>ARN mentioned / not mentioned by the investor</th>
<th>Code not mentioned by the investor</th>
<th>Plan mentioned by the investor</th>
<th>Default Plan</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Not mentioned</td>
<td>Not mentioned</td>
<td>Not mentioned</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>2</td>
<td>Not mentioned</td>
<td>Direct</td>
<td>Direct</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>3</td>
<td>Not mentioned</td>
<td>Regular</td>
<td>Regular</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>4</td>
<td>Mentioned</td>
<td>Direct</td>
<td>Direct</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>5</td>
<td>Direct</td>
<td>Not mentioned</td>
<td>Not mentioned</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>6</td>
<td>Direct</td>
<td>Regular</td>
<td>Regular</td>
<td>Direct Plan</td>
</tr>
<tr>
<td>7</td>
<td>Mentioned</td>
<td>Regular</td>
<td>Regular</td>
<td>Regular Plan</td>
</tr>
<tr>
<td>8</td>
<td>Mentioned</td>
<td>Not mentioned</td>
<td>Not mentioned</td>
<td>Regular Plan</td>
</tr>
</tbody>
</table>

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

The Options and Sub-Options stated above will have common portfolio. Direct Option is only for investors who purchase /subscribe Units in a Scheme directly with the Fund. Half yearly dividend frequency will be available for Plans having tenure of more than one year, subject to availability of distributable surplus.

Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders.
Dividend Policy

Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid.

Dividend

The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.

Allotment

All Applicants whose cheques towards purchase of Units have realised will receive a full and firm allotment of Units, provided also the applications are complete in all respects and are found to be in order. For applicants applying through 'APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA)', on allotment, the amount will be unblocked in their respective bank accounts and account will be debited only to the extent required to pay for allotment of Units applied in the application form.

The AMC shall allot units within 5 Business Days from the date of closure of the NFO period.

The Trustee retains the sole and absolute discretion to reject any application.

Applicants under each of the respective Plan(s) offered under the Scheme will have an option to hold the
Units either in physical form (i.e. account statement) or in dematerialized form.

Dematerialization

The Applicants intending to hold the Units in dematerialized mode will be required to have a beneficiary account with a Depository Participant of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO of the respective Plan(s). The Units allotted will be credited to the DP account of the Unit holder as per the details provided in the application form. The statement of holding of the beneficiary account holder for units held in demat will be sent by the respective DPs periodically.

It may be noted that trading and settlement in the Units of respective Plan(s) over the stock exchange(s) (where the Units are listed) will be permitted only in electronic form.

If the Unit holder desires to hold the Units in a Dematerialized / Rematerialized form at a later date, the request for conversion of units held in Account Statement (non demat) form into Demat (electronic) form or vice versa should be submitted alongwith a Demat/Remat Request Form to their Depository Participants.

However, the Trustee / AMC reserves the right to change the dematerialization / rematerialization process in accordance with the procedural requirements laid down by the Depositories, viz. NSDL/ CDSL and/or in accordance with the provisions laid under the Depositories Act, 1996.

Normally no Unit certificates will be issued. However, if the applicant so desires, the AMC shall issue a non-transferable Unit certificate to the applicant within 5 Business Days of the receipt of request for the certificate. Unit certificate if issued must be duly discharged by the Unit holder(s) and surrendered alongwith the request for Redemption / Switch or any other transaction of Units covered therein.

All Units will rank pari passu, among Units within the same Option in the Scheme concerned as to assets, earnings and the receipt of dividend distributions, if any, as may be declared by the Trustee.

Refund

If application is rejected, full amount will be refunded within five business days of the closure of New Fund Offer Period or within such period as allowed by SEBI.
Who can invest

This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.

The following persons are eligible and may apply for subscription to the units of the Plan (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations):

- Resident adult individuals either singly or jointly (not exceeding 3) or on an Anyone or survivor basis
- Minor through parent/lawful guardian
- Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions)
- Religious and Charitable Trusts are eligible to invest in the Plans, if the provisions of the respective constitution under which they are established permits to invest under the provisions of 11(5)(xii) of Income-tax Act, 1961 read with Rule 17C of Income-Tax Rules, 1962.
- Partnership Firms
- Karta of Hindu Undivided Family (HUF)
- Banks & Financial Institutions
- Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non repatriation basis
- Foreign Institutional Investors (FIIs) registered with SEBI on full repatriation basis
- Army, Air Force, Navy and other para-military funds
- Scientific and Industrial Research Organizations
- Mutual Fund Schemes
- Foreign Portfolio Investor (FPI) subject to the applicable regulations
- Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time, so long as wherever applicable they are in conformity with SEBI (Mutual Funds) Regulations, 1996.

Every investor, depending on any of the above category under which he/she/it falls, is required to provide the relevant documents alongwith the application form as may be prescribed by AMC.

The following persons are not eligible to invest in the plans launched under the scheme and apply for subscription to the units of the Plan:

- A person who falls within the definition of the term "U.S. Person" under the US Securities Act of 1933, and corporations or other entities organised under
<table>
<thead>
<tr>
<th>Where can you submit the filled up applications.</th>
<th>Computer Age Management Services Private Limited (CAMS), New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road) Chennai - 600 034 (<a href="http://www.camsonline.com">www.camsonline.com</a>) (Ph- 1800-200-2267, 044 3061 2900) (email - <a href="mailto:enq_P@camsonline.com">enq_P@camsonline.com</a>) has been appointed as Registrar for the Scheme. The Registrar is registered with SEBI under registration No: INR000002813. As Registrar to the Scheme, CAMS will handle communications with investors, perform data entry services and dispatch account statements. The AMC and the Trustee have satisfied themselves that the Registrar can provide the services required and have adequate facilities and the system capabilities. Investors can submit the application forms at the official points of acceptance of CAMS and Branches of AMC which are provided on back cover page. Investors can also subscribe units from the official website of AMC i.e. <a href="http://www.icicipruamc.com">www.icicipruamc.com</a>. Pursuant to SEBI Circular dated SEBI/IMD/CIR No 18/198647/2010 March 15, 2010, an investor can also subscribe to the New Fund Offer (NFO) through ASBA facility. ASBAs can be accepted only by SCSB’s whose names appear in the list of SCSBs as displayed by SEBI on its website <a href="http://www.sebi.gov.in">www.sebi.gov.in</a>.</th>
</tr>
</thead>
<tbody>
<tr>
<td>How to Apply</td>
<td>Please refer to the SAI and Application form for the instructions.</td>
</tr>
<tr>
<td>Listing</td>
<td>Presently it is proposed to list the scheme on the NSE. However the Trustee reserves the right to list the units of the Scheme on any other Stock Exchange.</td>
</tr>
<tr>
<td>Special Products / facilities available during the NFO</td>
<td>Investors can subscribe to the units of the Scheme using the Pru-Tracker facility available on the website of the AMC, submitting applications on fax number or the email id(s) of the AMC provided on the back cover page under the section „ICICI Prudential Mutual Fund Official Points of Acceptance or using ASBA facility only during NFO period. Pru-Tracker facility is available only to the existing investors. Investor applying through the ASBA facility should carefully read the applicable provisions before making</td>
</tr>
<tr>
<td><strong>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same</strong></td>
<td>Units issued under the scheme will be listed and therefore no repurchase facility is being provided. On maturity, the units held will be redeemed and proceeds paid to the investors.</td>
</tr>
<tr>
<td><strong>Restrictions, if any, on the right to freely retain or dispose of units being offered.</strong></td>
<td>The Units of the Scheme are available for trading and transfer only in demat mode via the stock exchanges.</td>
</tr>
</tbody>
</table>
| **Switch into the scheme** | Switch transactions during NFO: Investors are requested to note that they can submit a switch in request into this scheme only during the NFO period by switching out from any of the existing Fixed Maturity Plans or any other Close Ended Scheme. The switch out transaction will be processed based on the applicable Net Asset Value (NAV) on the date of maturity of such Fixed Maturity Plan or any other Close ended Scheme. The maturity date of such Fixed Maturity Plan or close ended schemes should fall during the New Fund Offer period of the scheme. 

For switch-in requests received from the open ended scheme during the New Fund Offer Period (NFO) under the Scheme, the switch-out requests from such Scheme will be effected based on the applicable NAV of such Scheme, as on the day of receipt of the switch request, subject to applicable cut-off timing provisions. However, the switch-in requests under the Scheme will be processed on the date of the allotment of the Units. |
| **Switch out from the Scheme** | Investors are requested to note that a facility has been enabled for submitting switch out request 10 calendar days in advance, prior to the maturity date of the scheme. The switch out transaction will be processed based on the applicable Net Asset Value (NAV) on the date of maturity. 

This facility is enabled for switch in to any of the New Fund Offers or any open-ended scheme of ICICI Prudential Mutual Mutual Fund. This facility is not available for units held in demat form. Also, conversion of physical unit to demat mode will nullify any existing/ future switch request. Investors are requested to note that switch out requests once submitted may be cancelled at later date when submitted in the specified format. |
| **Consolidated Account Statement (CAS)** | 1. The Consolidated Account Statement (CAS) for each calendar month will be issued on or before tenth day |
of succeeding month to the investors who have provided valid Permanent Account Number (PAN). Further, CAS will be sent via email where any of the folios consolidated has an email id or to the email id of the first unit holder as per KYC records.

2. For folios not included in the Consolidated Account Statement (CAS), the AMC shall henceforth issue account statement to the investors on a monthly basis, pursuant to any financial transaction in such folios on or before tenth day of succeeding month. In case of a New Fund Offer Period (NFO), the AMC shall send confirmation specifying the number of units allotted to the applicant by way of a physical account statement or an email and/or SMS’s to the investor’s registered address and/or mobile number not later than five business days from the date of closure of the NFO.

3. In case of a specific request received from the unit holder, the AMC shall provide the account statement to the investors within 5 business days from the receipt of such request.

4. In the case of joint holding in a folio, the first named Unit holder shall receive the CAS/account statement. The holding pattern has to be same in all folios across Mutual Funds for CAS.

Further, in case if no transaction has taken place in a folio during the period of six months ended September 30 and March 31, the CAS detailing the holdings across all Schemes of all mutual funds, shall be emailed at the registered email address of the unitholders on half yearly basis, on or before tenth day of succeeding month, unless a specific request is made to receive the same in physical form.

In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.

The AMC reserve the right to furnish the account statement in addition to the CAS, if deemed fit in the interest of investor(s).

**CAS for investors having Demat account:**

- Investors having MF investments and holding securities in Demat account shall receive a single Consolidated Account Statement (CAS) from the Depository.
- Consolidation of account statement shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern of holding. The CAS shall be generated on a monthly basis.
- If there is any transaction in any of the Demat accounts of the investor or in any of his mutual fund folios, depositories shall send the CAS within ten days from the month end. In case, there is no transaction in any of the mutual fund folios and demat accounts then CAS with holding details shall be sent to the investor on half yearly basis.
- In case an investor has multiple accounts across two depositories, the depository with whom the account has been opened earlier will be the default depository.

The dispatch of CAS by the depositories would constitute compliance by the AMC/ the Mutual Fund with the requirement under Regulation 36(4) of SEBI (Mutual Funds) Regulations.

However, the AMC reserves the right to furnish the account statement in addition to the CAS, if deemed fit in the interest of investor(s).

| Transaction Charges | Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the transaction charge per subscription of Rs.10,000/- and above may be charged in the following manner:

a. The existing investors may be charged Rs.100/- as transaction charge per subscription of Rs.10,000/- and above;
b. A first time investor may be charged Rs.150/- as transaction charge per subscription of Rs.10,000/- and above.

There shall be no transaction charge on subscription below Rs. 10,000/- and on transactions other than purchases/ subscriptions relating to new inflows.

Investors may note that distributors can opt to receive transaction charges based on ‘type of the Scheme’. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.

The aforesaid transaction charge shall be deducted by the Asset Management Company from the subscription amount and paid to the distributor, as the case may be and the balance amount shall be invested in the relevant scheme opted by the investor.

However, upfront commission to distributors will be paid by the investor directly to the distributor, based
on his assessment of various factors including the service rendered by such distributor.

Transaction Charges shall not be deducted if:
- Purchase/Subscription made directly with the fund through any mode (i.e. not through any distributor/agent).
- Purchase/subscription made through stock Exchange, irrespective of investment amount.

CAS/Statement of account shall state the net investment (i.e. gross subscription less transaction charge) and the number of units allotted against the net investment.

Bank Account Details

As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. If the Unit-holder fails to provide the Bank mandate, the request for redemption would be considered as not valid and the Scheme retains the right to withhold the redemption until a proper bank mandate is furnished by the Unit-holder and the provision with respect of penal interest in such cases will not be applicable/entertained.

Bank Mandate Requirement

For all fresh purchase transactions made by means of a cheque, if cheque provided along with fresh subscription/new folio creation does not belong to the bank mandate opted in the application form, any one of the following documents needs to be submitted.

1. Original cancelled cheque having the First Holder Name printed on the cheque.
2. Original bank statement reflecting the First Holder Name, Bank Account Number and Bank Name as specified in the application.
3. Photocopy of the bank statement duly attested by the bank manager with designation, employee number and bank seal.
4. Photocopy of the bank pass book duly attested by the bank manager with designation, employee number and bank seal.
5. Photocopy of the bank statement/passbook/cheque duly attested by ICICI Prudential Asset Management Company Limited (the AMC) branch officials after verification of original bank statement/passbook shown by the investor or their representative.
6. Confirmation by the bank manager with seal, designation and employee number on the bank’s letter head confirming the investor details and bank mandate information.

This condition is also applicable to all purchase
transactions made by means of a Demand Draft. In case the application is not accompanied by the aforesaid documents, the AMC reserves the right to reject the application, also the AMC will not be liable in case the redemption/dividend proceeds are credited to wrong account in absence of above original cheque.

<table>
<thead>
<tr>
<th>Change of Bank details</th>
</tr>
</thead>
<tbody>
<tr>
<td>• Updation of bank accounts in investor's folio shall be either through &quot;Multiple Bank Account Registration Form&quot; or a standalone separate &quot;Change of Bank Mandate Form&quot;.</td>
</tr>
<tr>
<td>• Change of bank details or redemption request shall be accepted in two different standalone request forms and processed separately for all existing and new investors.</td>
</tr>
<tr>
<td>• In case of change of bank request, investors shall be required to submit below stated supporting documents to effect such change:</td>
</tr>
</tbody>
</table>

### Documents required for change of bank request

#### New bank account:
Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:

- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. Or
- Self attested copy of bank account statement issued by the concerned bank. (not older than 3 months). Or
- Bank passbook with current entries not older than 3 months. Or
- Bank letter, on the letterhead of the bank duly signed by branch manager/authorized personnel stating the investor's bank account number, name of investor, account type, bank branch, MICR and IFSC code of the bank branch. (The letter should be not older than 3 months).

Update of bank account in the folios wherein bank details not registered:

In case of folios/accounts where bank details were not provided by the investor at the time of making investment (old folios, when bank details were not mandatory) the investors shall be required to submit the below stated supporting documents to update the bank details:

#### New bank account:
Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:
- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. Or
- Self attested copy of bank account statement issued by the concerned bank. (Not older than 3 months). Or
- Bank passbook with current entries not older than 3 months. Or
- Bank letter, on the letterhead of the bank duly signed by branch manager/authorized personnel stating the investor’s bank account number, name of investor, account type, bank branch, MICR and IFSC code of the bank branch. (The letter should be not older than 3 months). And

**Proof of Identity:**
Self attested copy of any one of the documents prescribed admissible as Proof of Identity in SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011.

**Note:**
- In case of photocopies of the documents as stated above are submitted, investor must produce original for verification or a copy of the supporting documents duly attested by the concerned bank to any of the AMC branches or official point of acceptance of transactions.
- In case request for change in bank account information being incomplete/invalid or not complying with any requirements as stated above, the request for such change will not be processed. Redemptions/dividends payments, if any will be processed as per specified service standards and last registered bank account shall be used for all the purposes.
- In case the request for change in bank account information and redemption request are in the same transaction slip or letter, such change of bank mandate will not be processed. However, the valid redemption transaction will be processed and the payout will be released as per the specified service standards and the last registered bank account shall be used for all the purposes.

**Cooling Period:**

If the investor submits redemption request accompanied with a standalone request for change of Bank mandate or submits a redemption request within seven days from the date submission of a request for change of Bank mandate details, the AMC will process the redemption but the release of redemption proceeds would be deferred on account of additional
verification. The entire activity of verification of cooling period cases and release of redemption payment shall be carried out within the period of 10 business days from the date of redemption.

In case of units held in demat form, investors can approach to their respective DP for change of bank details.

### Change of Address

I. KYC Complied Folios/Investors: In case of change of address for KYC complied folios, the investors must submit the below stated documents to the designated intermediaries of the KYC Registration Agency:

- Proof of new address (POA) and,
- Any other document the KYC Registration Agency may specify from time to time.

II. For folios created before the implementation of KYC norms, as amended from time to time: In such cases, the investors must submit the below stated documents:

- Proof of new address and,
- Proof of Identity (POI): Only PAN card copy, if PAN is updated in the folio. In case where PAN is not updated, copy of PAN card or the other POI as may be prescribed. However, it is advisable to these investors to complete the KYC process.

Note:

I. List of admissible documents for POA and POI as mentioned in the SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011 will be considered or any other or additional documents as may be required by SEBI, AMFI or SEBI authorized KYC Registration Agency from time to time.

II. In case, the original of any of the aforesaid documents are not produced for verification, then the copies must be properly attested/verified by the authorities who are authorized to attest as per SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011.

III. The AMC, if necessary, reserves the right to collect proof of old bank account or proof of investment (in case of Change of Bank) or proof of old address (in case of change of address) or do any additional verification depending upon case to case basis. For more details please visit our website www.icicipruamc.com.

### Pledge/Lien

In case of pledged units, the parties to the pledge shall report the details to the Registrar after the suspension of trading but prior to maturity.
<table>
<thead>
<tr>
<th>Other requirements/processes</th>
<th>Transactions without Scheme/Option Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>In case of purchases, if the name of the Scheme/Plan on the application form/transaction slip differs from the name on the Cheque/Demand Draft, then ICICI Prudential Asset Management Company Limited (the AMC) will process the application and allot units at the applicable Net Asset Value, under the Scheme/Plan which is mentioned on the application form/transaction slip duly signed by the investor(s). The AMC reserves the right to call for other additional documents as may be required, for processing such transactions. The AMC also reserves the right to reject such transactions. The AMC thereafter shall not be responsible for any loss suffered by the investor due to the discrepancy of a Scheme/Plan name mentioned in the application form/transaction slip and Cheque/Demand Draft. In case of purchases, if the Plan name is not mentioned on the application form/transaction slip, then the units will be allotted under the Plan mentioned on the Cheque/Demand Draft. The Plan/Option that will be considered in such cases if not specified by the customer will be the default option of the Plan as per the SID.</td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Multiple Requests</th>
<th>Communication via Electronic Mail (e-mail)</th>
</tr>
</thead>
<tbody>
<tr>
<td>In case an investor makes multiple requests in a transaction slip i.e. switch and change of address or switch and change of bank mandate or any combination thereof, but the signature is appended only under one such request, then the AMC reserves the right to process the request under which signature is appended and reject the rest where signature is not appended.</td>
<td>It is hereby notified that wherever the investor(s) has/have provided his/their e-mail address in the application form or any subsequent communication in any of the folio belonging to the investor(s), the Fund/AMC reserves the right to use e-mail as a default mode to send various communication which include account statements for transactions done by the investor(s). The investor(s) may request for a physical account statement by writing or calling the Fund's Investor Service Centre/ Registrar &amp; Transfer Agent. In case of specific request received from investor(s), the Fund shall endeavour to provide the account statement to the investor(s) within 5 business days from the receipt of such request.</td>
</tr>
</tbody>
</table>

| Non Acceptance/Processing of Purchase request(s) | With respect to purchase request submitted by any investor, if it is noticed that there are repeated instances of two or more cheque bounces, the AMC |
| **due to repeated Cheque Bounce** | reserves the right to not accept/allot units for all future purchase of such investor(s). |
| **Restriction on fresh purchases/additional purchases/switches in any Schemes of ICICI Prudential Mutual Fund** | As per requirements of the U.S. Securities and Exchange Commission (SEC), persons falling within the definition of the term "U.S. Person" under the US Securities Act of 1933, and corporations or other entities organised under the laws of the U.S., are not permitted to make investments in securities not registered under the Securities Act of 1933. In view of the same, U.S. Persons will not be permitted to make any fresh purchases/additional purchases-switches in any Schemes of ICICI Prudential Mutual Fund (via internet or otherwise). However, existing investments will be allowed to be redeemed. |
| **Reversal of cheque(s)** | Where the units under any scheme are allotted to investors and cheque(s) given by the said investors towards subscription of units are not realised thereafter or where the confirmation from the bankers is delayed or not received for non-realisation of cheque(s), the Fund reserves the right to reverse such units. |
| **Third party Cheques** | Investment/subscription made through third party cheque(s) will not be accepted for investments in the units of ICICI Prudential Mutual Fund. Please visit www.icicipruamc.com for further details. |
| **Multiple Bank accounts** | The unit holder/investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.icicipruamc.com. Individuals/HuF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio. |
| **Know Your Client (KYC) Norms** | With effect from 1st January, 2011, KYC (Know Your Customer) norms are mandatory for ALL investors for making investments in Mutual Funds, irrespective of the amount of investment. Further, to bring uniformity in KYC process, SEBI has introduced a common KYC application form for all the SEBI registered intermediaries. With effect from 1st January 2012, all the new investors are therefore requested to use the Common KYC application form to apply for KYC and mandatorily undergo In Person Verification (IPV) requirements with SEBI registered intermediaries. For Common KYC Application Form please visit our website www.icicipruamc.com. |
| **Cash Investments in the Scheme** | Pursuant to SEBI circulars dated September 13, 2012 and SEBI circular dated May 22, 2014, it is permitted to accept cash transactions to the extent of Rs. 50,000/- subject to compliance with Prevention of Money Laundering Act, 2002 and Rules framed there under and the SEBI Circular(s) on Anti Money Laundering (AML) and other applicable AML rules, regulations and guidelines. Provided that the limit shall be applicable per investor for investments done in a financial year. |
across all schemes of the Mutual Fund, subject to sufficient systems and procedures in place for such acceptance. However any form of repayment either by way of redemption, dividend, etc. with respect to such cash investment shall be paid only through banking channel.

The Asset Management Company is in process of implementing adequate systems and controls to accept Cash Investment in the Scheme. Information in this regard will be provided to Investors as and when the facility is made available.
### B. ONGOING OFFER DETAILS

<table>
<thead>
<tr>
<th><strong>Ongoing Offer Period</strong></th>
<th>Being a close-ended Scheme, investors can subscribe to the units of the Scheme during the NFO Period only and the Scheme will not reopen for subscriptions after the closure of NFO. To provide liquidity to the investors, the Fund proposes to list the units on one or more of the recognized stock exchange.</th>
</tr>
</thead>
<tbody>
<tr>
<td>This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.</td>
<td>Units cannot be subscribed after the closure of NFO. After the NFO, the persons can invest in the Scheme only through demat mode by purchasing the units on NSE or any other Stock Exchange where the Scheme will list its units.</td>
</tr>
<tr>
<td><strong>Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors.</strong></td>
<td><strong>Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors.</strong></td>
</tr>
<tr>
<td>This is the price you need to pay for purchase.</td>
<td>Units cannot be redeemed before the maturity period. Investors can sell units of the scheme on NSE or any other Stock Exchange where the units of the scheme are listed.</td>
</tr>
<tr>
<td>Example: If the applicable NAV is Rs. 10, then sales price will be: Rs. 10</td>
<td>Cut off timing for subscriptions/ redemptions/ switches</td>
</tr>
<tr>
<td>Since the Scheme is a close-ended scheme, subscriptions including switch in available only during the NFO period.</td>
<td>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</td>
</tr>
<tr>
<td>Thus, the provision of cut-off timings is not applicable post closure of NFO.</td>
<td>Where can the applications for purchase/redemption switches be submitted?</td>
</tr>
<tr>
<td>Since the Scheme is a close-ended scheme, subscriptions including switch in available only during the NFO period. Investors can sell units of the scheme on NSE or any other Stock Exchange where the units of the scheme are listed.</td>
<td></td>
</tr>
<tr>
<td><strong>Redemption of Units</strong></td>
<td>No redemption/repurchase of units shall be allowed prior to the maturity of the Plans. Investors wishing to exit may do so by selling their units through stock exchanges. The Plans shall be fully redeemed on the date of maturity and redemption proceeds shall be paid out within 10 business days, subject to availability of all relevant documents and details.</td>
</tr>
<tr>
<td><strong>Minimum amount for purchase/redemption/switches</strong></td>
<td>Being a close-ended Scheme, investors can subscribe to the units of the Scheme during the NFO Period only. No interim exit/redemption will be allowed under the scheme, as the same is proposed to be listed.</td>
</tr>
<tr>
<td><strong>Minimum balance to be maintained and consequences of non maintenance</strong></td>
<td>The Units of the Scheme will not be available for subscriptions / redemptions / switch-in / switch out after the closure of NFO Period. Hence the provision of minimum balance to be maintained and consequences of non-maintenance will not be applicable.</td>
</tr>
<tr>
<td><strong>Special Products / facilities</strong></td>
<td>Since this is a close ended scheme, special features such as...</td>
</tr>
<tr>
<td><strong>available</strong></td>
<td>as Systematic Investment Plan; Systematic Transfer Plan &amp; Systematic Withdrawal Plan shall not be available.</td>
</tr>
<tr>
<td><strong>Consolidated Account Statement (CAS)</strong></td>
<td>Please refer NFO section for provision on consolidated account statement.</td>
</tr>
</tbody>
</table>
| **Dividend** | The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.  
In the event of failure to dispatch dividend within 30 days, the AMC shall be liable to pay interest at 15% per annum to the unit holders.  
Dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders whose names appear in the Register of Unit holders on the record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of Units held by them in electronic form on the Record date to the Registrars and Transfer Agent of the Mutual Fund. Further, the Trustee at its sole discretion may also declare interim dividend. However, it must be distinctly understood that the actual declaration of dividend and the frequency thereof will inter-alia, depend on the availability of distributable profits as computed in accordance with SEBI Regulations. The decision of the Trustee in this regard shall be final. On payment of dividends, the NAV will stand reduced by the amount of dividend and dividend tax (if applicable) paid. |
| **Redemption of Units/ Payment of Maturity Proceeds** | No redemption/repurchase of units shall be allowed prior to the maturity of series under the Scheme. Investors wishing to exit may do so by selling their units through stock exchanges. The Scheme shall be fully redeemed on the date of maturity and redemption proceeds shall be paid out within 10 business days, subject to availability of all relevant documents and details.  
The redemption proceeds on maturity, subject to availability of all relevant documents/details, shall be dispatched to the unitholders within 10 working days from the date of maturity of the Scheme.  
If the maturity date falls on a non business day, the immediately following business day will be considered as the maturity date for the Scheme. |
| **Delay in payment of redemption/ maturity proceeds** | The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum). The AMC shall not be liable to pay such interest if the delay is attributable to any act or omission on the part of unitholders, its agents, assigns or successors. |
| **Transfer** | 1. Units of the Scheme held in demat form are transferable  
2. Transfer would be only in favor of transferees who are capable of holding units. The Fund shall not be bound to recognize any other transfer. |
## C. PERIODIC DISCLOSURES

| Transaction Charges | Not applicable on an ongoing basis being a close ended scheme |

### Net Asset Value

| 17(a) |

This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.

The AMC will calculate and disclose the first NAV within Five business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. NAV shall be published in at least two daily newspapers having circulation all over India. The AMC shall disclose portfolio of all Schemes on the website [www.icicipruamc.com](http://www.icicipruamc.com) along with ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month. In addition, the AMC will disclose details of the portfolio at least on a half-yearly basis on the website of AMC and AMFI.

AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI ([www.amfiindia.com](http://www.amfiindia.com)) and on the mutual fund website – ([www.icicipruamc.com](http://www.icicipruamc.com)) by 9:00 p.m. every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

### Monthly and Half yearly Portfolio / Disclosures

The AMC shall disclose portfolio of all the Schemes on the website [www.icicipruamc.com](http://www.icicipruamc.com) along with ISIN on a monthly basis as on last day of each month, on or before tenth day of the succeeding month.

The Fund shall before the expiry of one month from the close of each half year, that is as on March 31 and September 30, publish its scheme portfolios in one English daily newspaper having all India circulation and in a newspaper published in the language of the region where the Head Office of the AMC is situated in the prescribed format and update the same on AMC's website at [www.icicipruamc.com](http://www.icicipruamc.com) and AMFI's website [www.amfiindia.com](http://www.amfiindia.com).

### Half Yearly Results

In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the
AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on their website. The half-yearly unaudited report shall contain details as specified in Twelfth Schedule and such other details as are necessary for the purpose of providing a true and fair view of the operations of the mutual fund. Further, the AMC shall publish an advertisement disclosing the hosting of such financial results on their website, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the mutual fund is situated.

| Annual Report | Pursuant to Securities and Exchange Board of India (Mutual Funds) (Amendments) Regulations, 2011 dated August 30, 2011 read with SEBI circular No. Cir/ IMD/ DF/16/ 2011 dated September 8, 2011, the unit holders are requested to note that scheme wise annual report and/or abridged summary of annual reports of the Schemes of the Fund shall be sent to the unit holders only by email at their email address registered with the Fund. Physical copies of the annual report or abridged summary of annual reports will be sent to those Unit holders whose email address is not available with the Fund and/or who have specifically requested or opted for the same.

The unit holders are requested to update/ provide their email address to the Fund for updating the database.

Physical copy of the scheme wise annual report or abridged summary will be available to the unit holders at the registered office of the Fund/AMC. A separate link to scheme annual report or abridged summary is available on the website of the Fund.

As per regulation 56(3) of the Regulations, copy of Schemewise Annual Report shall be also made available to unitholder on payment of nominal fees. Further as per Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulation 2008 Notification dated September 29, 2008 & SEBI Circular No. SEBI/IMD/CIR No. 10/141712/08 October 20, 2008, the Schemewise Annual Report of a Mutual Fund or an abridged summary shall be mailed to all unitholders as soon as may be possible but not later than four months from the date of closure of the relevant accounts year.

| Associate Transactions | Please refer to Statement of Additional Information (SAI) |
Taxation

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

Taxation as per the provisions of Finance Act, 2015

<table>
<thead>
<tr>
<th></th>
<th>Resident Investors</th>
<th>Mutual Fund</th>
</tr>
</thead>
<tbody>
<tr>
<td>Income Fund Tax on</td>
<td>NIL</td>
<td>Dividend Distribution Tax</td>
</tr>
<tr>
<td>Dividend</td>
<td></td>
<td>(DDT)</td>
</tr>
<tr>
<td></td>
<td></td>
<td>Individual/HUF 25%*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>Others 30%*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(Refer Note 1 &amp; 2 below)</td>
</tr>
<tr>
<td>Capital Gains:</td>
<td>20% with</td>
<td>NIL</td>
</tr>
<tr>
<td>Long Term</td>
<td>indexation*#</td>
<td></td>
</tr>
<tr>
<td>Short Term</td>
<td>Income tax rate</td>
<td>NIL</td>
</tr>
<tr>
<td></td>
<td>applicable to the</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Unit holders as</td>
<td></td>
</tr>
<tr>
<td></td>
<td>per their income</td>
<td></td>
</tr>
<tr>
<td></td>
<td>slabs.</td>
<td></td>
</tr>
</tbody>
</table>

Note:
1. Income of the Mutual Fund is exempt from income tax in accordance with the provisions of Section 10(23D) of the Income-tax Act, 1961 (the Act).
2. With respect to the taxation provisions, the Scheme is considered as other-than money market mutual fund or a liquid fund or an equity oriented fund.
3. Capital gains arising on transfer or redemption of units other than units of equity oriented funds (as defined under section 115T of the Act), after 10 July 2014, would be regarded as long term capital gains only if the units are held for a period of more than 36 months.

* However, for transfers of units on or before 10 July 2014, such income-tax should not exceed 10% plus applicable surcharge and education cess @ 3% on the amount of tax and surcharge, on the long term capital gains computed without claiming indexation benefit as mentioned in second proviso of section 48 of the Act.

* excluding applicable surcharge and cess.

Further, in case of distribution of income already paid by the Scheme, the Trustee/AMC reserves the right to recover the differential additional income tax on distribution of income so paid from the Unit holders of the Scheme.

For further details on taxation please refer to the Section on 'Tax Benefits of investing in the Mutual Fund' provided in 'Statement of Additional Information ('SAI')'.

Draft Scheme Information Document
ICICI Prudential Fixed Maturity Plan – Series 79
Investor services

The Fund will follow-up with customer service centres and Registrar on complaints and enquiries received from investors for resolving them promptly. For this purpose, Mr. Yatin Suvarna has been appointed as the Investor Relations Officer. He can be contacted at the Central Service Office of the AMC. The address and phone numbers are:

2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063
Tel No.: 022 26852000, Fax No.: 022-2686 8313
e-mail - enquiry@icicipruamc.com

D. COMPUTATION OF NAV

The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time and as stipulated in the valuation policy and procedures of the Fund, provided in Statement of Additional Information (SAI). The NAVs of the fund shall be rounded off upto four decimals.

NAV of units under the Scheme shall be calculated as shown below:

\[
\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme’s investments + Current Assets}}{\text{No. of Units outstanding under the Scheme}} - \text{Current Liabilities and Provision}
\]

The valuation of the Scheme’s assets and calculation of the Scheme’s NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.
**IV. FEES AND EXPENSES**

This section outlines the expenses that will be charged to the schemes.

**A. NEW FUND OFFER (NFO) EXPENSES**

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. Entire NFO expenses will be borne by the AMC. In terms of SEBI circular no. SEBI/IMD/CIR No. 11/115723 /08 dated January 31, 2008, closed ended schemes are not permitted to charge initial issue expenses to the scheme. Hence, NFO Expenses will not be charged to the Scheme.

**B. ANNUAL SCHEME RECURRING EXPENSES**

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents’ fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated the following percentage of the daily net assets of the Scheme which will be charged to the Scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the mutual fund. The mutual fund would update the current expense ratios on the website within two business days mentioning the effective date of the change.

**Annual Scheme Recurring Expenses:**

<table>
<thead>
<tr>
<th>Particulars</th>
<th>Regular Plan (%) per annum of daily net assets</th>
</tr>
</thead>
<tbody>
<tr>
<td>Investment Management &amp; Advisory Fee</td>
<td>Upto 2.25</td>
</tr>
<tr>
<td>Trustee Fees</td>
<td></td>
</tr>
<tr>
<td>Audit Fees</td>
<td></td>
</tr>
<tr>
<td>Custodian Fees</td>
<td></td>
</tr>
<tr>
<td>Registrar &amp; Transfer Agent Fees</td>
<td></td>
</tr>
<tr>
<td>Marketing &amp; Selling Expenses including Agents Commission</td>
<td></td>
</tr>
<tr>
<td>Cost related to investor communications</td>
<td></td>
</tr>
<tr>
<td>Cost of fund transfer from location to location</td>
<td></td>
</tr>
<tr>
<td>Cost of providing account statements and dividend redemption cheques and warrants</td>
<td></td>
</tr>
<tr>
<td>Costs of statutory Advertisements</td>
<td></td>
</tr>
<tr>
<td>Cost towards investor education &amp; awareness (at least 2 bps)</td>
<td></td>
</tr>
<tr>
<td>Brokerage &amp; transaction cost over and above 12 bps for cash market trades.</td>
<td></td>
</tr>
<tr>
<td>Service tax on expenses other than investment and advisory fees</td>
<td></td>
</tr>
<tr>
<td>Service tax on brokerage and transaction cost</td>
<td></td>
</tr>
<tr>
<td>Other Expenses$*</td>
<td></td>
</tr>
<tr>
<td><strong>Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (l) and (6) (a)</strong></td>
<td>Upto 2.25</td>
</tr>
<tr>
<td>Additional expenses for gross new inflows from specified cities* (more specifically elaborated below)</td>
<td>Upto 0.30</td>
</tr>
<tr>
<td>The aforesaid does not include service tax on investment management and advisory fees. The same is more specifically elaborated below.</td>
<td></td>
</tr>
</tbody>
</table>

*As permitted under the Regulation 52 of SEBI (MF) Regulations, 1996 and pursuant to

$ Listing expenses are part of other expenses.

At least X% of the TER is charged towards distribution expenses/commission in the Regular Plan. The TER of the Direct Plan will be lower to the extent of the abovementioned distribution expenses/commission (at least X%) which is charged in the Regular Plan. (X% will be replaced with some figure while filing the final SID).

The aforesaid expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations. This means that mutual fund can charge expenses within overall limits, without any internal cap on the aforesaid expenses head.

Types of expenses charged shall be as per the SEBI (Mutual Funds) Regulations, 1996.

As per the Regulations, the maximum recurring expenses that can be charged to the Scheme shall be subject to a percentage limit of daily net assets as in the table below:

<table>
<thead>
<tr>
<th>First Rs. 100 crore</th>
<th>Next Rs. 300 crore</th>
<th>Next Rs. 300 crore</th>
<th>Over Rs. 700 crore</th>
</tr>
</thead>
<tbody>
<tr>
<td>2.25%</td>
<td>2.00%</td>
<td>1.75%</td>
<td>1.50%</td>
</tr>
</tbody>
</table>

The above table excludes additional expenses that can be charged towards: i) 30 bps for gross new inflows from specified cities and ii) service tax on investment management and advisory fees. The same is more specifically elaborated below.

At least 2 basis points on daily net assets within the maximum limit of overall expense ratio shall be annually set apart for investor education and awareness initiatives.

Pursuant to SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012 and SEBI (Mutual Funds) Second Amendment Regulations, 2012, following additional costs or expenses may be charged to the scheme, namely:

(i) The AMC may charge service tax on investment and advisory fees to the scheme of the Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas service tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the Regulations.

(ii) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by the Securities and Exchange Board of India, from time to time are at least –

- 30 per cent of the gross new inflows into the scheme, or;
- 15 per cent of the average assets under management (year to date) of the scheme,

whichever is higher;

Provided that if inflows from such cities are less than the higher of the above, such expenses on daily net assets of the scheme shall be charged on proportionate basis;
Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities;

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

Further, the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12 bps for cash market transactions. Any payment towards brokerage and transaction cost, over and above the said 12 bps for cash market transactions may be charged to the scheme within the maximum limit of Total Expense Ratio as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Service tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.

Subject to Regulations, expenses over and above the prescribed limit shall be borne by the Asset Management Company.

**C. LOAD STRUCTURE**

Load is an amount, which is paid by the investor to redeem the units from the Scheme. This amount is used by the AMC to pay trail commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.icicipruamc.com) or may call your distributor.

i) Entry Load: Not Applicable.

   In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Mutual Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor.

ii) Exit Load: Being a listed Scheme, no exit load will be applicable.

   Investors shall note that the brokerage on sales of the units of the Schemes on the stock exchanges shall be borne by the investors.

**D. WAIVER OF LOAD FOR DIRECT APPLICATIONS**

N.A.

**V. RIGHTS OF UNITHOLDERS**

Please refer to SAI for details.

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**VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY**

1) All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the
headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

- In March 2013, Prudential plc and its wholly-owned subsidiary The Prudential Assurance Company Limited settled with the UK’s former financial services regulator, the Financial Services Authority (FSA) over issues relating to Prudential’s unsuccessful bid to acquire AIA, the Asian subsidiary of AIG, in early 2010.

These Prudential companies agreed to pay fines totalling £30 million, in respect of a decision by the FSA that it and the United Kingdom Listing Authority (UKLA) should have been informed earlier about Prudential’s contemplation of the potential transaction. The Group Chief Executive, Tidjane Thiam, also agreed to be censured in respect of a decision by the FSA that it should have been informed earlier. The Final Notices published by the FSA on 27 March 2013 concerning these decisions accordingly represent the final resolution of the matter.

In a public statement accompanying the Final Notices dated 27 March 2013, the FSA stated that the investigation was into past events and did not concern the current conduct of the management of the Prudential Group. The FSA accepted that Prudential did consider their obligations in forming their assessment in respect of informing the regulator. Therefore, although the FSA considered that the circumstances of the breaches were serious, the FSA did not consider the breaches were reckless or intentional.

In a public statement regarding the FSA’s findings dated 27 March 2013, the Board of Prudential confirmed that the Group Chief Executive acted at all times in the interests of the Company and with the full knowledge and authority of the Board. Prudential works diligently to maintain close and positive relationships with its regulators, and the Group’s relationship with its UK regulators continues to be good.

Note:
1. Prudential plc was found to have breached Listing Principle 6 of the UKLA, requiring that “A listed company must deal with the FSA in an open and cooperative manner”;
2. The Prudential Assurance Company Limited was found to have breached Principle 11 of the FSA’s Principles for Businesses, requiring that “A firm must deal with its regulators in an open and cooperative way, and must disclose to the FSA appropriately anything relating to the firm of which the FSA would reasonably expect notice”; and
3. Tidjane Thiam was found to have been “knowingly concerned” in The Prudential Assurance Company Limited’s breach of Principle 11. The FSA accepted that the breach by Mr Thiam (and Prudential) was neither reckless nor intentional

- A Group holding by MAGIM in Storebrand ASA was not reported by the Disclosures team before the deadline as required under the Norwegian Securities Trading Act Rules. The disclosure, which related to an “above 5% holding”, was made to the company and regulator on Friday 30th January 2015 at 17.31. As this was post close of business in Norway it was deemed to be received on Monday 2nd February, resulting in a breach of two days. The Norwegian regulator has now issued a “violation charge” of 100,000 Norwegian Kroner (approximately £8,400) against Prudential plc.

2) In case of Indian Sponsor(s), details of all monetary penalties imposed and/or action taken during the last three years or pending with any financial regulatory
body or governmental authority, against Sponsor(s) and/or the AMC and/or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

Cases pertaining to ICICI Bank Ltd. (the Bank):

- Reserve Bank of India (RBI) has imposed penalty on the Bank in respect of the following:
  - In 2012, a penalty of Rs. 10,000/- for delayed filing of FC-GPR return for an FDI transaction of a customer. The Bank has paid the penalty of Rs. 10,000/- to RBI vide letter dated March 9, 2012.
  - Violation in opening and conduct of account of M/s SpeakAsia Online Pte Ltd resulting in penalty of Rs. 3.0 mn being imposed by RBI which was paid in October 2012.
  - Penalty imposed of Rs. 66,000/- for bouncing of 2 SGL deals which was paid in May 2012.
  - On June 10, 2013, RBI imposed a penalty of Rs. 10.01 million on ICICI Bank, in exercise of the powers vested with it under the provisions of Section 47(A)(1)(c) read with Section 46(4)(i) of the Banking Regulation Act, 1949 and subsection (3) of section 11 of FEMA on operating matters pertaining to KYC. The Bank has paid the penalty to RBI.
  - On July 25, 2014, RBI imposed a penalty of Rs. 4.0 million on the Bank, in exercise of powers vested with it under the provisions of Section 47A(1) of the Banking Regulation Act, 1949 with respect to facilities extended to a corporate borrower by the Bank. The Bank vide letter dated August 7, 2014 has paid the penalty to RBI.
  - On December 17, 2014, RBI imposed a penalty of Rs. 5.0 million on the Bank in exercise of powers vested with it under the provisions Section 47A(1)(c) read with Section 46(4)(i) of the Banking Regulation Act, 1949 for charges of non-compliance with the directions/guidelines issued by Reserve Bank of India in connection with Know Your Customer (KYC)/Anti Money Laundering (AML). The Bank has paid the penalty to RBI on December 30, 2014.

- A penalty of Rs. 1.4 million was imposed on the Bank in February 2015 by the Financial Intelligence Unit, India (FIU-IND). The Bank has filed an appeal against the penalty, which was imposed for failure in reporting of the attempted suspicious transactions pertaining to media sting incidents.

3) Details of all enforcement actions taken by SEBI in the last three years and/or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/or suspension and/or cancellation and/or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/or the AMC and/or the Board of Trustees/Trustee Company and/or any of the directors and/or key personnel (especially the fund managers) of the AMC and Trustee Company were/are a party. The details of the violation shall also be disclosed.

The Securities and Exchange Board of India (SEBI) had issued a show cause notice to the Bank under SEBI (Procedure for Holding Inquiry and imposing Penalties by Adjudicating Officer) Rules, 1995 for delay of 81 days in filing
disclosures under the SEBI (Prohibition of Insider Trading) Regulations 1992, for change in shareholding exceeding 2% in a listed Company, when prior shareholding exceeded 5%. This was in respect of Bank’s holding in Jord Engineers India Ltd which was largely unlisted, and trading in the scrip was suspended, though the Company was listed. The bank filed consent terms and paid Rs. 1 lac to SEBI pursuant to the consent order passed in May 2012.

4) Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

As per the SEBI (MF) Regulations, mutual fund schemes are permitted to invest in securitised debt. Accordingly, few schemes of ICICI Prudential Mutual Fund (“the Fund”) had made investment in certain Pass Through Certificates (PTCs) of certain special purpose vehicles / securitisation trusts (“the Trusts”). The returns filed by few of these securitisation Trusts whose PTCs were held by the Fund were taken up for scrutiny by the Income Tax Authorities for Assessment Years 2007-08, 2008-09, 2009-10 and 2010-11. Arising out of this, they had raised a demand on such Trusts. On failure to recover the same from them, they sent demand notices to the Fund along with other Mutual Funds as beneficiaries / contributors to such Trusts. The Fund in consultation with its tax & legal advisors has contested the applicability of such demand and proceedings there on are still pending.

5) Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed:

Nil

GENERAL INFORMATION

• **Power to make Rules**
  Subject to the Regulations, the Trustee may, from time to time, prescribe such terms and make such rules for the purpose of giving effect to the Scheme with power to the AMC to add to, alter or amend all or any of the terms and rules that may be framed from time to time.

• **Power to remove Difficulties**
  If any difficulties arise in giving effect to the provisions of the Scheme, the Trustee may, subject to the Regulations, do anything not inconsistent with such provisions, which appears to it to be necessary, desirable or expedient, for the purpose of removing such difficulty.

• **Scheme to be binding on the Unitholders:**
  Subject to the Regulations, the Trustee may, from time to time, add or otherwise vary or alter all or any of the features of investment plans and terms of the Scheme after obtaining the prior permission of SEBI and Unitholders (where necessary), and the same shall be binding on all the Unitholders of the Scheme and any person or persons claiming through or under them as if each Unitholder or such person expressly had agreed that such features and terms shall be so binding.
Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Note: The Scheme under this Scheme Information Document was approved by the Directors of ICICI Prudential Trust Limited vide resolution dated December 01, 2015 passed by circulation.

For and on behalf of the Board of Directors of
ICICI Prudential Asset Management Company Limited
Sd/-
Nimesh Shah
Managing Director

Place: Mumbai
Date: January 18, 2016
ICICI Prudential Mutual Fund Official Points of Acceptance

• Ahmedabad: 307, 3rd Floor, Zodiac Plaza, Beside Nabard Vihar, Near St. Xavier’s College Corner, H.L. Collage Road, Off C. G. Road, Ahmedabad 380009, Gujarat • Amritsar: Eminent Mall, 2nd Floor, Kennedy Road, 10 The Mall, Amritsar - 143001, Punjab • Anand: 109-110, Maruti Sharmam Complex, Opp. Nandbhumli Party Plot, Anand Vallabh Vidyangan Road, Anand, 388001, Gujarat • Aurangabad: Unit B-5, 1st Floor, Aurangabad Business Centre, Adalat Road, Aurangabad - 431001, Maharashtra • Bangalore (M G Road): Phoenix Pinnacle, First Floor, Unit 101 -104, No 46, Ulsoor Road, Bangalore 560042, Karnataka • Bangalore: No. 311/7, Ground Floor 9th Main, 5th Block, Jayanagar, Bangalore – 560 041 • Baroda: 2nd Floor, Ofc No 202, Goldcroft, Jalulpur Road, Alkapuri, Vadodara 390007, Gujarat • Bhopal: MF-26/27 Block-C, Mezzanine Floor, Mansarovar Complex, Hoshangabad Road, Bhopal-462016, Madhya Pradesh • Bhubaneswar: Rajdhani House, 1st Floor, Front Wing, 77, Janpath, Kharavel Nagar, Bhubaneswar 751001, Orissa • Chandigarh: SCO 137-138, F.F, Sec-9C, Chandigarh 160017, Chandigarh • Chennai- Lloyds Road: Abithil Square,189, Lloyds Road,Royapettah, Chennai 600014, Tamil Nadu • Chennai- N R Dave Complex, 1st Floor, No: 201/C34, 2nd Avenue Anna Nagar west, Chennai - 600 040 • Cochin: #956/3 & 956/4 2nd Floor, Teepeyam Towers, Kurushupally Road, Off MG Road, Ravipuram, Kochi 682015, Kerala • Coimbatore: Ground Floor, No:1, Father Rhondy Street, Azad Road, R.S. Puram, Coimbatore 641002, Tamil Nadu • Dehradun: 1st Floor, Opp. St. Joseph school back gate, 33, Subhash Road, Dehradun 248001, Uttarakhal • Durgapur: Mezzanine Floor, Lokenath Mansion, Sahid Khudiram Sarani, CityCentre, Durgapur 713216, West Bengal • Guwahati: TMA, 1st Floor, Madhav Plaza No. 138-139, Opp. SBI Lal Bunglow Road,Jamnagar 361001, Gujarat • Guwahati: Office No. 23-24 , Pooja-B, Near ICICI Bank, Station Road,Bhu-Kutch 376001, Gujarat • Gurgaon: M.G. Road, Vipul Agora Building, Unit no 109, 1st Floor, Opp. JMD Regedt Sq, Gurgaon - 122001 • Guwahati: Jadavpora Complex, M.Dewanpath, Ullubari, Guwahati 781007, Assam • Haryana Shop No. S.C.O No. 8, Sector 16, Basement, HUDA Shopping Centre,(Below Axis Bank). Faridabad 121002, Haryana • Hyderabad- Begumpet: Gowra Plaza, 1st Floor, No: 1-8-304-307/381/444,S.P. Road, Begumpet, Secunderabad, Hyderabad 500003, Andhra Pradesh • Indore: 310-311 Starlit Tower,29/1 Y N Road, Indore 452001, Madhya Pradesh • Jaipur: Building No 1, Opp Amrapura Sthaan, M.I. Road, Jaipur 302001, Rajasthan • Jalandhar: 102, 1st Floor, Arora Prime Tower, G T Road, Jalandhar - 144001, Punjab • Jamshedpur: Office # 7, II Floor, Bharat Business Centre, Holding # 2, Ram Mandir Area, Bistupur, Jamshedpur 831001, Jharkhand • Kalyani: B- 9/14 (C.A), 1st Floor, Central Park, Dist- Nadia, Kalyani 741235, West Bengal • Kanpur: 516-518, Krishna Tower, 15/63, Civil Lines,Opp. U.P. Stock Exchange, Kanpur 208001, Uttar Pradesh • Kolhapur: 1089, E Ward, Anand Plaza, Raja Ram Road, Kolhapur 416001, Maharashtra • Kolkata - Dalhousie: Room No. 409, 4th Floor, Oswal Chambers, 2, Church Lane Kolkata - 700001, West Bengal • Kolkata - Lords : 227, AJC Bose Road, Anandalok, 1st Floor, Room No.103/103 A, Block - B, Kolkata 700020, West Bengal • Lucknow: 1st Floor Modern Business Center,19 Vidhan Sabha Marg, Lucknow 226001, Uttar Pradesh • Ludhiana: SCO 121, Ground Floor, Feroze Gandhi Market, Ludhiana 141001, Punjab • Mumbai-Borivli: ICICI Prudential Mutual Fund, Ground Floor, Suchitra Enclave Maharashtra Lane, Borivali (West), Mumbai 400062, Maharashtra • Mumbai - Fort: ICICI Prudential Asset Management Co Ltd, 2nd Floor, Brady House,12/14 Veer Nariman Road Fort, Mumbai 400001, Maharashtra • Mumbai - Ghatkopar: Ground Floor, Unit No 4 & 5, Platinum Mall, Opposite Ghatkopar Railway Station, Jawahar Road, Ghatkopar East, Mumbai 400077 • Mumbai - Goregaon: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon, Mumbai 400013, Maharashtra • Mumbai-Khar: ICICI Prudential Mutual Fund, 101, 1st Floor, Abbas Manzil, Opposite Khar Police Station, S. V. Road, Khar (W), Mumbai 400052, Maharashtra • Mumbai-Thane: ICICI Prudential Mutual Fund, Ground Floor, Mahavir Arcade,Ghantali Road, Naupada, Thane West, Thane 400602, Maharashtra • Mumbai-Vashi: ICICI Prudential AMC Ltd, Devavrata Co-Op Premises, Plot No 83, Office No 26, Gr Floor, Sector 17, Vashi, Navi Mumbai 400703, Maharashtra • Nagpur: 1st Floor, Mona Enclave, WHC Road, Near Coffee House Square, Above Titan Eye Showroom, Dharampeth, Nagpur 440010, Maharashtra • Nashik: Shop No 1 Rajeev Enclave Near Old Municipal Corporation, New Pandit Colony, Nashik 422002, Maharashtra • New Delhi: 12th Floor Narain Manzel,23 Barakhamba Road, New Delhi 110001, New Delhi • Noida: F-25, 26 & 27, First Floor,Savitri market, Sector-18, Noida 201301, Uttar Pradesh • Panjim: Sandeep Apts, Shop No. 5 & 6, Grond Floor, Next to Hotel Samrat, Dr. Dada Vaidya Road, Panaji 403001, Goa • Patna: 1st Floor, Kashi Place, Dak Bungalow Road, Patna 800001, Bihar • Pune: 1205 /4/6 Shivaji Nagar, Chimbalkar House, Opp Sambhaji Park, J M Road, Pune 411004, Maharashtra • Raipur: 3rd Floor, Tank Business Tower, Near Fafadih Chowk, Raipur - 492001 • Rajkot: Office no 201, 2nd Floor, Akshar X, Jagannath-3, Dr. Yagnik Road, Rajkot
Near Traffic Lights, Sarabha Nagar Pukhowal Road, Ludhiana 141002, Punjab • **Madurai**: Cams Service Centre, # 1st Floor,278, North Perumal, Maistry Street (Nadar Lane), Madurai 625001, Tamil Nadu • **Mangalore**: No. G 4 & G 5, Inland Monarch Opp. Karnataka Bank Kadri Main Road, Kadri, Mangalore 575003, Karnataka • **Mapusa**: Office no.CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-Op Bank Ltd, Angod, Mapusa 403507, Goa • **Margoa**: Virginkar Chambers I Floor Near Kamath Milan Hotel, New Market, Near Lily Garments, Old Station Road, Margao 403601, Goa • **Meerut**: 108 1st Floor Shivam Plaza Opposite Eves Cinema, Harpur Road, Meerut 250002, Uttar Pradesh • **Mehsana**: 1st Floor, Subhadra Complex Urban Bank Road, Mehsana 384002, Gujarat • **Moradabad**: H 21-22, 1st Floor,Ram Ganga Vihar Shopping Complex, Opposite Sales Tax Office., Uttar Pradesh • **Mumbai**: Rajabhadur Compound, Ground Floor Opp Allahabad Bank, Behind ICICI Bank 30, Mumbai Samachar Marg, Fort, Mumbai 400023, Maharashtra • **Muzaffarpur**: Brahman toli, Durgasthan Gola Road, Muzaffarpur 842001, Bihar • **Mysore**: No.1, 1st Floor CH.26 7th Main, 5th Cross (Above Trishakhdi Medicals) Saraswati Puram, Mysore 570009, Karnataka • **Nadiad**: F 142, First Floor, Gantakaran Complex, Gunj Bazar, Nadiad 387001, Gujarat • **Nagpur**: 145 Lendra Park, Behind Indus Ind Bank New Ramdaspeth, Nagpur 440010, Maharashtra • **Nagercoil**: IV Floor, Kalluveettil Shyra Center 47, Court Road, Nagercoil - 629 001 • **Nanded**: Shop No. 303, 1st Floor, Rajmohd complex, Mani Road Sree nagar, Nanded – 431 605. Tel. No. 9579444034 • **Nasik**: Ruturang Bungalow, 2 Godavari Colony Behind Big Bazar, Near Boys Town School Opp College Road, Nasik 422005, Maharashtra • **Nasvair**: CAMS Service Center,16, 1st Floor, Shivani Park, Opp. Shankheswar Complex, Kaliwadi, Navsari, Nasvair 396445, Gujarat • **Nellore**: 97/6, I Floor Immodisetty Towers Ranganayakulapet Road, Santhapet, Nellore 524001, Andhra Pradesh • **New Delhi**: 304-305 III Floor Kanchenjunga Building 18, Barakhamba Road Cannata Place, New Delhi 110001, New Delhi • **Noida**: CAMS Service centre C-81,1st floor, Sector - 2, Noida, Noida 201301, Uttar Pradesh • **Palakkad**: 10 / 688, Sreeedevi Residency Mettupalayam Street, Palakkad 678001, Kerala • **Panipat**: 83, Devi Lal Shopping Complex Opp ABN Amro Bank, G.T. Road, Panipat 132103, Haryana • **Patiala**: 35, New Ial Bagh Colony, Patiala 147001, Punjab • **Patna**: G-3, Ground Floor, Om Vihar Complex, SP Verma Road, Patna 800001, Bihar • **Pathankot**: 13-A, 1st Floor, Gurjeet Market, Dhangur Road, Pathankot 145001, Punjab • **Pondicherry**: S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry 605001, Pondicherry • **Pune**: Nirmiti Eminence, Off No. 6, I Floor Opp Abhishek Hotel Mehandale Garage Road Erandawane, Pune 411001, Maharashtra • **Raipur**: HIG-C-23, Sector - 1, Devendra Nagar, Raipur 492004, Chattisgarh • **Rajahmundry**: Cabin 101 D.no 7-27-4 1st Floor Krishna Complex Baruvari Village T Nagar, Rajahmundry 533101, Andhra Pradesh • **Rajkot**: Office 207 - 210, Everest Building Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot 360001, Gujarat • **Ranchi**: 4, HB Road, No: 206, 2nd Floor Shri Lok Complex, Ranchi 834001, Jharkhand • **Rohtak**: 205, 2ND Floor, Blg. No. 2, Munjal Complex, Delhi Road, Rohtak 124001, Haryana • **Rourkela**: 1st Floor Mangal Bhawan Phase II Power House Road, Rourkela 769001, Orissa • **Saharanpur**: I Floor, Krishna Complex Opp. Hathi Gate Court Road, Saharanpur 247001, Uttar Pradesh • **Salem**: No.2, I Floor Vivekananda Street, New Fairlands, Salem 636016, Tamil Nadu • **Sambalpur**: C/o Raj Tiebrewal & Associates Opp.Town High School, Sansarakh, Sambalpur 768001, Orissa • **Sangli**: Jiveshwar Krupa Bldg, Shop, No. 2, Ground Floor, Tilak Chowk, Harbhata Road, Sangli 416416, Contact No.: 0233-6600510 • **Satara**: 117 / A / 3 / 22, Shukrawar Peth Sargam Apartment, Satara 415002, Maharashtra • **Shillong**: 3rd Floor, RPG Complex, Keating Road, Shillong 793001, Meghalaya, Tel: (0364) 2502511 • **Shimla**: I Floor, Opp. Panchayat Bhawan Main gate Bus stand, Shimla 171001, Himachal Pradesh • **Shimoga**: Nethravathi Near Gitti Nursing Home Kuvempu Road, Shimoga 577201, Karnataka • **Siliguri**: No 7, Swamiji Sanrai, Ground Floor Hakimpara, Siliguri 734001, West Bengal • **Solapur**: 4, Lokhandwala Tower, 144, Sidheshwar Peth, Near Z.P. Opp. Pangal High School, Solapur 413001, Maharashtra • **Sriganganagar**: 18 L Block, Sri Ganganagar 335001, Rajasthan • **Sreerampur**: CAMS Sreerampur CSC, 102, Alokalaya, Gr Floor, N.S. Avenue, Sreerampur 712 201 • **Surat**: Office No 2 Ahura - Mazda Complex First Floor, Sadak Street Timalayawad, Nanpura, Surat 395001, Gujarat • **Thirupur**: 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur 641601, Tamil Nadu • **Thiruvalla**: Central Tower,Above Indian Bank Cross Junction, Tiruvalla 689101, Kerala • **Tirunelveli**: III Floor, Nellai Plaza 64-D, Madurai Road, Tirunelveli 627001, Tamil Nadu • **Trichy**: Shop No: 6, Door No: 19-10-8 (Opp to Passport Office), AIR Bypass Road Tirupati - 517501, Andhra Pradesh, Tel: (0877) 6561003 • **Trichur**: Room No. 26 & 27,DEE PEE PLAZA,Kokkai, Trichur 680001, Kerala • **Trichy**: No 8, I Floor, 8th Cross West Extn Thillainagar, Trichy 620018, Tamil Nadu • **Trivandrum**: R S Complex Opposite of LIC Building Pattom PO, Trivandrum 695004, Kerala • **Udaipur**: 32 Ahinsapuri Fatehpura Circle, Udaipur 313004, Rajasthan • **Unjha (Parent: Mehsana)**: 10/11, Maruti Complex, Opp. B R Marbles, Highway Road, Unjha 384170, Gujarat •

Draft Scheme Information Document

ICICI Prudential Fixed Maturity Plan – Series 79
Vadodara: 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara 390007, Gujarat

TP Lite Centres
• Ahmednagar: B, 1+3, Krishna Encloae Complex, Near Hotel Natraj, Nagar-Aurangabad Road, Ahmednagar 414001, Maharashtra • Basti: Office # 3, 1st Floor, Jamia Shopping Complex, Opp Pandey School, Station Road, Basti 272002, Uttar Pradesh • Chhindwara: Office No - 1, Parasia Road, Near Mehta Colony, Chhindwara 480001, Madhya Pradesh • Chittorgarh: CAMS Service centre, 3 Ashok Nagar, Near Heera Vatika, Chittorgarh, Chittorgarh 312001, Rajasthan • Darbhanga: Shahi Complex, 1st Floor Near RB Memorial hospital, V.I.P. Road, Benta Laheriasarai, Darbhanga 846001, Bihar • Dharmapuri: # 16A/63A, Pilamaneri Road, Near Indoor Stadium, Dharmapuri, Dharmapuri 636701, Tamil Nadu • Dhule: # H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule 442001, Maharashtra • Faizabad: Amar Deep Building, 3/20/14, Ilind floor, Niyawan, Faizabad-224001 • Gandhidham: S-7, Ratnakala Arcade, Plot No. 231, Ward – 12/B, Gandhidham 370201, Gujarat • Gujarkhand: Pal Complex, 1st Floor Opp. City Bus Stop,SuperMarket, Gulbarga 585101, Karnataka • Haldia: 2nd Floor, New Market Complex, Durgachak Post Office, Purba Medinipur District, Haldia 721602, West Bengal • Haldwani: Durga City Centre, Nainital Road Haldwani, Haldwani 263139, Uttaranchal • Himmatnagar: D-78 First Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar 383001, Gujarat • Hoshiarpur: Near Archies Gallery Shirma Sahab Chowk, Hoshiarpur 146001, Punjab • Hosur: # No.303, SIPCOT Staff Housing Colony, Hosur 635101, Tamil Nadu • Jaipur: 248, Fort Road, Near Amber Hotel, Jaunpur 222001, Uttar Pradesh • Katni: 1st Floor, Gurunanak Dharmakanta, Jabalpur Road, Bargawan, Katni 483501, Madhya Pradesh • Khambhat: Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khambhat 532001, Gujarat • Khajuraho: B, 1+3, Krishna Encloae Complex, Near Hotel Natraj, Nagar-Aurangabad Road, Ahmednagar 414001, Maharashtra • Basti: Office # 3, 1st Floor, Jamia Shopping Complex, Opp Pandey School, Station Road, Basti 272002, Uttar Pradesh • Madurai: Daxhinapani Abasan, Opp Lane of Hotel Kalinga, SM Pally, Madurah 723101, West Bengal • Manipal: CAMS Service Centre, Basement floor, Academy Tower, Opposite Corporation Bank, Manipal 576104, Karnataka • Mathura: 159/160 Vikas Bazar, Mathura 281001, Uttar Pradesh • Mogra: Gandhi Road, Opp Union Bank of India, Mogra 142001, Punjab • Namakkal: 156A / 1, First Floor, Lakshmi Vilas Building Opp. To District Registrar Office, Trichy Road, Namakkal 637001, Tamil Nadu • Palanpur: Tirupati Plaza, 3rd Floor, T – 11, Opp. Government Quarter, College Road, Palanpur 385001, Gujarat • Rae Bareli: # No.17 Anand Nagar Complex, Rae Bareli 229001, Uttar Pradesh • Rajkot: D. No. 59 A/1, Railway Feeder Road Near Railway Station, Rajkot 362117, Gujarat • Ratlam: Dafria & Co 81, Bajaj Khanna, Ratlam 457001, Madhya Pradesh • Ratnagiri: Kohinooor Complex Near Natya Theatre Nachane Road, Ratnagiri 415639, Maharashtra • Roorkie: Cams Service Center, 22 Civil Lines Ground, Floor, Hotel Krish Residency, (Haridwar), Roorkie 247667, Uttarakhal • Sagar: Opp. Somani Automobiles Bhagwanganj, Sagar 470002, Madhya Pradesh • Shahjanpur: Bijlipura, Near Old Distt Hospital, Jail Road, Shahjanpur 242001, Uttar Pradesh • Sirsa: Bansal Cinema Market, Beside Overbridge,Next to Nissan car showroom, Hissar Road, Sirsa 125055, Haryana • Sitapur: Arya Nagar Near Arya Kanya School, Sitapur 262001, Uttar Pradesh • Solan: 1st Floor, Above Sharmapal General Store Near Sanki Rest house The Mall, Solan 173212, Himachal Pradesh • Srikrakulam: Door No 4-4-96, First Floor. Vijaya Ganapathi Temple Back Side, Nanubala Street, Srikrakulam 532001, Andhra Pradesh • Sultanpur: 967, Civil Lines Near Pant Stadium, Sultanpur 228001, Uttar Pradesh • Surendranagar: 2 M I Park, Near Commerce College Wadhwan City, Surendranagar 363035, Gujarat • Tinsukia: Dhwaj Complex, Ground Floor, Durgabari Ramagora Road, Near Dena Bank, PO Tinsukia, Tinsukia 786125, Assam • Tuticorin: 4B / A-16 Mangal Mall Complex,Ground Floor, Mani Nagar, Tuticorin 628003, Tamil Nadu • Ujjain: 123, 1st Floor, Siddhi Vinayaka Trade Centre,Saheed Park, Ujjain 456010, Madhya Pradesh • Valsad: No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex,Near ICICI Bank, Vasco da gama 403802, Goa • Yavatmal: Pushpam, Tilakwadi, Opp. Dr. Shroti Hospital, Yavatmal 445001, Maharashtra.
In addition to the existing Official Point of Acceptance of transactions, Computer Age Management Services Pvt. Ltd. (CAMS), the Registrar and Transfer Agent of ICICI Prudential Mutual Fund, having its office at New No 10, Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road), Chennai - 600 034 shall be an official point of acceptance for electronic transactions received from the Channel Partners with whom ICICI Prudential Asset Management Company Limited has entered or may enter into specific arrangements for all financial transactions relating to the units of mutual fund schemes. Additionally, the secure Internet sites operated by CAMS will also be official point of acceptance only for the limited purpose of all channel partners transactions based on agreements entered into between IPMF and such authorized entities.

In addition to the existing Official Point of Acceptance of transactions, authorized Points of Service (POS) of MF Utilities India Private Limited (MFUI) shall be an official point of acceptance for all financial and non-financial transactions. The updated list of POS of MFUI is available on www.mfuindia.com. The online transaction portal of MFU is www.mfuonline.com.

For the updated list of official Point of Acceptance of transactions of AMC and CAMS, please refer the website of the AMC viz., www.icicipruamc.com.